

(See rule 114)

QA/TA/RA/CP/MA/PT78/90.....of 20.....

Versus

INDEX SHEET

Certified that the file is complete in all respects.

Signature of Deal. Hand

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Registered in No. 70 of 1989 (C)

APPLICANT(S) R. S. Gupta

RESPONDENT(S) U. O. 2

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent? Yes
2. a) Is the application in the prescribed form? Yes
b) Is the application in paper book form? Yes
c) Have six complete sets of the application been filed? Yes
3. a) Is the appeal in time? Yes
b) If not, by how many days it is beyond time?
c) Has sufficient time been given for making the application in time, been filed?
4. Has the document of authorization/Vakalatnama been filed? Yes
5. Is the application accompanied by B.D./Postal Order for Rs. 50/-? Yes
6. Has the certified copy/copies of the order(s) against which the application is made been filed?
a) Have the copies of the document relied upon by the applicant and mentioned in the application been filed? Yes
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly? Yes
c) Are the documents referred to in (a) above neatly typed in double space? Yes
7. Has the index of documents been filed and paging done properly? Yes
Have the chronological details of representation made and the out come of such representation been indicated in the application? Yes
8. Is the matter raised in the application pending before any court of law or any other Bench of Tribunal? No

(A2)

<u>Particulars to be Examined</u>	<u>Endorsement as to result of examination</u>
11. Are the application/duplicate copy/spare copies signed ?	y
12. Are extra copies of the application with Annexures filed ?	y
a) Identical with the Original ?	
b) Defective ?	
c) Wanting in Annexures	
Nos. _____ pages Nos _____ ?	
13. Have the file size envelopes bearing full addresses of the respondents been filed ?	No
14. Are the given address the registered address ?	y
15. Do the names of the parties stated in the copies tally with those indicated in the application ?	y
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	NA
17. Are the facts of the case mentioned in item no. 6 of the application ?	y
a) Concise ?	
b) Under distinct heads ?	
c) Numbered consecutively	
d) Typed in double space on one side of the paper ?	
18. Have the particulars for interim order prayed for indicated with reasons ?	y
19. Whether all the remedies have been exhausted.	y

cinshy

0-078/90

21-3-90

Hon. D.K. Agrawal, Jm.
Hon. K. Obayya, AM.

(H2)

Applicant in person

Shri D. Chandra, appearing on
behalf of respondents files the original
file. Keep it on record. Receipt
for order on interim matters.

De
Jm

21.3.90

Hon. D.K. Agrawal, J.M.
Hon. K. Obayya, A.M.

This application under section 19 of the Administrative Tribunal's Act, 1985 has been filed aggrieved with the order of transfer dated 6.3.90 (Annexure 23). The facts are that the applicant was posted as Superintendent, Post Offices, Sitapur and transferred as Assistant Director, Agra Region carrying special pay of Rs 200/-. The order of transfer has been challenged on a number of grounds. The allegation of malafide made against Shri B.P. Singh, Director, Postal Service do not inspire confidence and in any case, we are unable to find out nexus in the allegation made by the applicant against the above said Director, Postal Services and the impugned order of transfer. On the other hand, we have examined the file. The transfer in question has been made without any stigma on the applicant. He has been posted at Agra on a post carrying special pay of Rs 200/-. It appears to us that the Post Master General had applied mind before taking a decision on transferring the applicant from Sitapur to Agra. Then, transfer is an incident of service. Courts have got to be slow in interfering with the orders of transfer unless there are established malafide or arbitrariness appearing on the face of it. In the circumstances we are not inclined to interfere with order of transfer in question. Consequently, the application is dismissed without any order as to costs.

A.M.

D.K. Agrawal
J.M.

12-3-80

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH,
LUCKNOW.

APPLICATION NO. 78 OF 1990 (1)
DISTRICT SITAPUR

BETWEEN

Radhey Shyam Gupta, aged about 51 years ... Applicant

Versus

Union of India and others ... Respondents.

SCHEDULE-A

1. Application under sec. 19 of the Administrative Tribunal Act, 1985.
2. Annexure No.23- A photostat copy of the letter dated 6.3.1990.

1 to 10
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Lucknow:

dated March 2, 1990.

Radhey Shyam Gupta
APPLICANT

[Signature]

Radhey Shyam Gupta
D. Gupta
12/3/90
Adm

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH,
LUCKNOW.

APPLICATION NO. 70 of 1990 (i)

District Sitapur.

Radhey Shyam Gupta, aged about 51 years ... Applicant
Versus
Union of India and others ... Respondents.

SCHEDULE 'B'

1. Annexure No.A-1 :- Photo copy of the order dt.26.8.1988.
Page - 11-14
2. Annexure No.A-2 : Photo copy of order dt. 7.2.1989.
15-18
3. Annexure No.A-3 : Photo copy of order dt.21.2.1989
- 19
4. Annexure No.A-4 : Photo copy of order dt.11.4.1989.
20-21
5. Annexure No.A-5 : Photo copy of the statements of
recovery. 22-23
6. Annexure No.A-6 : Photo copy of order dt. 21.7.1989
24
7. Annexure No.A-7 : Photo copy of letter dt.27.7.1989.-25
8. Annexure No.A-8 : Photo copy of letter dt.17.8.1989.-26
9. Annexure No.A-9 : Photo copy of order dt. 17.10.89.-27
10. Annexure N.A-10: Photo copy of letter dated 20.10.1989
-28
11. Annexure No.A-11 : Photo copy of letter dated 20.10.1989
-29
12. Annexure No.A-12: Photo copy of letter dt.8.12.1989.-30
13. Annexure No.A-13: Photo copy of letter dt.20.7.89.-31/-
-32
14. Annexure No.A-14: Photo copy of letter dt.21.7.1989-33
15. Annexure No.A-15: Photo copy of letter dt.4.8.1989.-34
16. Annexure No.A-16: Photo copy of recovery chart dt.31.8.89
17. Annexure No.A-17: 'do' -35
18. Annexure NO.18 ; Photo copy of letter dt.12.9.89.-37

Suby

19. Annexure No. A-19 - Photo copy of order dt. 31.12.1989. 38-41
20. Annexure No. A-20 - Photo copy of letter dated 21.7.1989. - 42
21. Annexure No. A-21: Photo copy of letter/dt. 31.7.89. 43-44
22. Annexure No. A-22 : Photo copy of letter dt. 20.4.1989. - 45
23. Annexure No. A-23 : Photo copy of order dated 6.3.1990 impugned - 46

Lucknow: Dated

March 12, 1990.

APPLICANT

[Signature]

[Signature]

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH,

LUCKNOW

Application No. 78 of 1990 (1)

District Sitapur.

BETWEEN

Radhey Shyam Gupta, aged about 51 years,
son of Shri Kripa Dayal Gupta, at present working
as Superintendent, Post Offices, Sitapur,
resident of Village & Post Chhetaunia,
District Lakhimpur Kheri.

... Applicant

Versus

1. Union of India, through Secretary, Department of Post,
Dak Bhawan, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Director Postal Services, Lucknow Region, Lucknow.
4. Sri B.P. Singh, Director Postal Services, Lucknow-
Region, Lucknow.

... Respondents.

1. Particulars of the Applicant :

- | | | |
|--|---|--|
| i) Name of the Applicant | - | Radhey Shyam Gupta |
| ii) Name of father | - | Late Sri Kripa Dayal Gupta. |
| iii) Age of the applicant | - | 51 years. |
| iv) Designation & Particulars of the Office. | - | Superintendent of Post-Offices, Sitapur. |
| v) Office Address | - | Office of the Supdt. of Post Offices, Sitapur. |
| vi) Address for service of notices. | - | Supdt. of Post Offices, Sitapur, U.P. |

Radhey

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2. Particulars of the Respondents:

- i) Union of India, through the Secretary, Department of Post, ~~Delhi~~ Bhawan, New Delhi-110001.
- ii) Chief Post Master General, U.P. Circle, Lucknow.
- iii) Director Postal Services, Lucknow Region, Lucknow.
- iv) Sri B.P. Singh, Director Postal Services, Lucknow-Region, Lucknow.

3. Particulars of the order against which the application is made:

- i) Order Number - No.STA/256-XA/90/1, Dt.6.3.90
- ii) Date - 6.3.1990.
- iii) Passed By - Chief Post Master General, U.P. Circle, Lucknow.
- iv) Subject in brief: - Transfer of Postal Service Group 'B' Officers.

4. Jurisdiction of the Tribunal:

The applicant further declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation :

The applicant declares that the application is within the limitation as prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the Case :

- 1) That the applicant entered the Postal Department in the year 1959 and passed the examination of Inspector of Post Offices in 1968 and was selected in P.S. Group 'B' Cadre against outstanding quota superceeding a large number of Senior Officers vide Director General, Department of Post, order No.9-18/87-S.P.G. dated 10.8.1988.
- 2) The applicant was posted as Senior Post Master, Chowk, Lucknow, vide Post Master General, U.P. No.STA/256-XA/88/1 Ch.II dated 26.8.1988, vide Annexure A-1.

Suby

- 3) That just-after completion of six months, the applicant was transferred and posted as Assistant Director Postal Services (P.C.), in the Office of Post Master General, U.P., Lucknow, vide P.M.G., U.P. No. STA/256-XA/89/1, dated 7.2.89 Annexure-A-2.
- 4) That the applicant was again transferred and posted as Assistant Director Building and Establishment, vide P.M.G. U.P. No. STA/256/XA/89/1 dated 21.2.1989 Annexure No. A-3.
- 5) That the applicant just after three months was again transferred and posted as Superintendent of Post Offices Sitapur, vide P.M.G. U.P. No. STA/255/XA/89/1 dt. 11.4.89 Annexure No. A-4.
- 6) That the applicant had to clear a huge accumulated arrear of work at the posts, mentioned in para 2), 3), 4) & 5) above, which he cleared as an outstanding worker. That the applicant while working as Supdt. of Post Offices, Sitapur, he handled & mis-appropriation cases of Govt. money over fifteen lacs from time deposit accounts and others and also had to punish about 200 officials. As a recourse a recovery of Rs. 1,23,225/- was made by the applicant from delinquents only in one case. A photostat copy in this respect is annexed as Annexure No. 5. Besides, large number of officials were punished with reduction in lower stage, removal from service, with-holding of increments and recovery from pay in various other cases. The biggest Time Deposit fraud case of India over 12 lacs was also got registered with C.B.I. by the applicant with his extra ordinary efforts.
- 7) That while the applicant was in the Office of Chief Post Master General, U.P., Lucknow, on 18.7.1989, as ordered by Chief Post Master General, U.P. Lucknow, in File INV/M-3/51/87/8, the ~~respondent no. 2~~ applicant met the respondent-3

and briefed him about the C.B.I. case. The applicant also visited the Office of Respondent No.3 for obtaining photo-copy of the report ~~to be registered for filing affidavit~~ in C.A.T. Case No.132/89-L S.S.Lal Versus Union of India and others. Knowing about the C.B.I. case, the Respondent No.3 felt some grévious heart and called upon the applicant to explain the reasons of visit to C.P.M.G. on 18.7.1989 and his Office on 20.7.89 vide his No.RDL/SC/M-10/STP/89/3 dt.21.7.89, filed as Annexure No.A-6. The Respondent No.3 and 4 did not feel satisfied inspite of information that the applicant was deputed by C.P.M.G. as confirmed by C.P.M.G., U.P. vide his letter No.INV/M-3/51/87/8 dated 27.7.1989-Annexure No.A-7, and out of malice passed an unwarranted structure against the applicant vide No.RDL/SC/M-10/STP/89/3 dated 17.8.89 Annexure A-8 simply to destroy the future carrier of the applicant.

8) That one Sri Laxman Singh working as Assistant Supdt.in the Office of Respondent No.3 being from the Respondent's community and having closed alliance with Respondent No.3 & 4 desired undue favour from the applicant in connection with an order of Judicial Magistrate Ist, Sitapur, dated 17.10.89 in Case No.84/87(1013/89) requiring production of documents through the Clerk working under the applicant, but the Respondent No.3 & 4 passed orders No.RDL/Staff/P.F./IS/1 dated 20.10.1989 and No.RDL/VIG/Ruling/13 dt.20.10.1989, contrary to the orders of the Court, true copies of orders dated 17.10.89, 20.10.89 and 20.10.89 are annexed herewith as Annexure No.A-9, A-10 and A-11 respectively. It will be relevant to mention here that Respondent No.3 and 4 did not take any action against Sri Laxman Singh, Asstt. Superintendent inspite of a report No.SP/Con dt.8.12.1989- filed by the applicant for his misbehaviour. True copy of the report dated 8.12.1989 is annexed herewith as Annexure No.A-12.

[Signature]

9) That Jeep No.USX-3919 of the Supdt. Post Offices Sitapur, which often remains attached with the Respondent No.2 & 3, was purchased in 1978 completed it's life of 8 years and covered mileage over one lac sixty-five thousand, was required under the rules to be put up before Motor Vehicle Disposal Committee as approved by Chief Post Master General, U.P., Lucknow, vide No.Tech.-A/M-5/Dn./MV/Ch.III/2 dated 20.7.1989 Annexure No.A-13, but the Respondent No.3 out of malice passed an unwarranted structure against the applicant to ruin his future carrier vide his Order No.RDL/Tech./Jeep/STP/82/10 dated 21.7.89 and dated 4.8.89 against the codified rules and orders of the superior authority. True photostat copy of the order dated 21.7.89 and 4.8.89 is annexed herewith as Annexure No.A-14 and A-15 respectively. It will not be out of place to mention here that the expenditure over the maintenance of Jeep No.USX-3919 was very heavy and exorbitant during the past three years with irregular financial coverage by Respondent No.3. The total expenditure was over Rs.1,40,921.3 paise as may be seen from Annexure No.A-16(No.SP/CON dt.31.8 -Annexure A-17, and Annexure No.A-18(Annexure No.SP/CON dated 12.9.1989). The structures passed against the applicant vide Annexure A-14 and A-15 were contrary to the orders of Chief P.M.G., U.P., filed as Annexure No.13.

10) Sri M.N. Tewari, Jeep Driver, of Sitapur, which jeep often remains attached with the Respondent No.3, was proceeded against under Rule 16 of C.C.S.(C.C.A.) Rules, 1965 for his grave misconduct vide No.B/MN Tewari/DP-II/and B/M.N.Tewari DP-III dated 31.7.89. These chargesheets were cancelled by Respondent No.3 & 4 against statutory jurisdiction as provided under Rule 23 to 29 of C.C.S.(C.C.A.) Rules, 1965, as may be seen from Annexure No.A-19(No.RDL/Appeal-176/89/13 dt.31.8). This jeep attached to Respondent No.3 is generally used for private journeys unconnected with the Govt.work showing journeys as local in Lucknow City without mentioning the

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Without actual place in the log-book and also /showing specific Govt. work done in connection with that visit/journey. During July 1989, Sri M.N. Tewari, Jeep Driver, remained in the Office of Respondent No.3 ~~himself~~ as may be seen from Annexure No.A-20 without permission of the applicant (Controlling Authority) contrary to the orders of Respondent No.3 himself as may be seen from Annexure No.A-8. These two orders are contradictory to each other and create double standard one for the applicant and the other for jeep driver, ~~giving~~ This clearly indicates the unlawful alliance of Jeep-driver with the Respondent No.3 & 4. It will not be out of place to mention here that the jeep driver Sri M.N.Tewari managed and tried to kill me at Sitapur in an accident which was, however, saved due to almighty God and the driver proceeded against under Rule 14 of C.C.S.(C.C.A.) Rules, 1965, is being saved by Respondent No.3 and 4 due to the reasons mentioned above, as is clear from Annexure No.A-21.

11) That Respondent No.3 and 4 has unlawfully with-held the T.A. Claims of the applicant from August 1989 till now i.e. for the last seven months, amounting to Rupees more than ten-thousand on flimsy grounds of performing Bus-journey by the applicant, knowing full well that the jeep of the applicant is attached with Respondent No.2. It will not be out of place to mention here that the bus-journey is the cheapest method of travelling.

12) That the Respondent No.3 desired engagements of Sri Mohd. Haleem, brother of Sri Mohd. Naim, driver of Respondent No.3 as Jeep-Driver Sitapur against rules. But the applicant could not oblige him for the restrictions that only those candidates sponsored by Employment Exchange Sitapur and approved by the Manager, Mail Motor Service, Kanpur (Technical Member of D.P.C.) can only be engaged. A true copy of letter No.RDL/Staff/2-9/1 dated 20.4.1989 is annexed herewith as Annexure No.22.

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13) That out of the above malice and grudge, the respondent no.3 and 4 became at enimical terms with the applicant and submitted many wild and vague reports to respondent no.2 to prejudice the respondent no.2 against the applicant. Out of such reports, the applicant was called and presented before Sri Kailash Prakash, Member Postal Board, ~~New Delhi~~ at Lucknow on 6.2.1990 wherein the Member was prejudiced to form second opinion not based on facts and records. The applicant was not permitted to see the Member in isolation to brief him with real facts.

14) That Sri M.N. Tewari, Jeep-Driver of Sitapur, and Sri Laxman Singh Asstt.Suptd., who was earlier a Clerk and Inspector in Sitapur Division for a pretty long time, had an alliance with Union Leaders, bad officials and outside criminals and also with Respondent N.3 and 4 and have become a party to Respondent No.3 and 4, in all the activities, mentioned above. Due to extreme prejudiceness the Respondent No.3 even went to the extent of with-holding permission to the applicant for leaving Station on Sundays and other holidays and also with-held leave, applied by the applicant during April 89 to February 1990. Thus, the applicant and his family was put to extra-ordinary harrasment by Respondent No.3 and 4.

15) That out of the above malice and grudge, the respondent No.3 and 4 submitted baseless reports without any ground to respondent no.2 who is in close alliance with the respondents No.3 and 4, and prejudiced him to issue irregular transfer orders of the applicant from Sitapur to Agra just-after ten months vide No.STA/256-XA/90/1 dt.6.3.1990, true photostat copy of which is annexed herewith as Annexure No.23. This order is contrary to the provisions of Rule 57 of P & T Manual Volume IV being fifth in quick succession within a period of one and half year. The orders contained in Annexure

[Handwritten signature]

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No.23 also indicate that specific instructions for my immediate relief by Sri R.R. Mishra without waiting for a substitute. It also contains the orders of Mr.S.K.Srivastava from Hardoi to Gorakhpur vice Mr.R.R. Misra, who stands transferred to Sitapur vice the applicant. Sri S.K.Srivastava could easily be posted as A.D.P.S. Agra saving an unnecessary expenditure of T.A. approximately amounting to Rs.20,000/- .

7. Grounds in support of application :

(i) Because there is absolutely no real administrative necessity for transfer of the applicant without making any enquiry into any type of alleged complaints, if any.

(ii) Because the transfer order passed is as a result of revengeful attitude, full of malice.

(iii) Because the applicant has right to stay at one post/ Station at least for four years in terms of Rule 57 of P & T Manual Vol.IV.

iv) Because five transfers of the applicant in quick succession within a period of one and half year, have caused extra ordinary harrasment and depression to the applicant and his family.

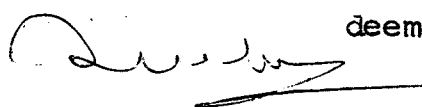
v) Because the applicant can not be shifted in mid term.

8. Reliefs Sought :-

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs :-

(a) The orders contained in Annexure No.23 may kindly be quashed and the applicant be permitted to work as Supdt. Post Offices, Sitapur.

(b) Any other relief, which this Hon'ble Tribunal may deem just and expedient in the circumstances of the



File

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case be passed in favour of the applicant and against the respondents.

8B-Interim Order, if prayed for ;

Pending final decision of the application, the applicant seeks issue of the following interim order :

The orders contained in Annexure No.23 to this application passed by the opposite party/Respondent No.2, transferring the applicant from Sitapur to Agra, may kindly be stayed during pendency of the application and the applicant be allowed to ^{continue} ~~work~~ as Supdt. Post - Offices, Sitapur.

9. Details of the remedies exhausted;

The applicant declares that he has availed of all the remedies available to him under the rules.

10. Matter not pending with any other Court, etc.

The applicant further declares that the matter regarding which this application has been made is not pending before any Court of law or any other authority or any other Bench of the Tribunal.

11. Particulars of Bank Draft/Postal order in respect of the application fee :-

- i) Name of the Bank on which drawn
- ii) Demand Draft No.

Nivalanagar Lucknow
Postal order No -
02417400
dated 12-3-90
for Rs 50/- drawn at
Allahabad HPO

12. List of Enclosures :-

Annexures No. ~~1 to 2~~ A-1 to A-23 are being filed in support of this application.

Verification

I, Radhey Shyam Gupta, aged about 51 years, son of Late Sri Kripa Dayal Gupta, Superintendent Post Offices, Sitapur, and resident of Village & Post Chhetaunia,

Radhey

District Lakhimpur Kheri, , do hereby verify that the contents of paras 1 to 12 of this application are true to my personal knowledge based on record and belief and that I have not suppressed any material facts.

Relg...
APPLICANT

THROUGH

P.L. Misra
(P.L. MISRA
ADVOCATE,

COUNSEL FOR THE APPLICANT.

Lucknow:Dated

March 12, 1990.

व त श्रीमान Central Administrative Tribunal महोदय

[वाद अपीलान्ट
प्रतिवादी [रेस्पान्डेंट]

श्री R. S. Gupta का

वकालतनामा



वादी (अपीलान्ट)

R. S. Gupta

वनाम

Union of Industries

प्रतिवादी (रेस्पान्डेंट)

नं० मुकद्दमा

सन्

पेशी की ता०

१९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

श्री व. स. त्रिपाठी

C-188 निगम नं०

वकील

V. S. Tripathi - Advocate High Court

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागल दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या मुलहनामा व इकवाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी (फरीफसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखली) रसीद से लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

Regd. Adv.

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

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स्वीकृत

V. S. Tripathi

AIR

DEPARTMENT OF POSTS
OFFICE OF THE POSTMASTER GENERAL U.P. CIRCLE LUCKNOW- 226001

Memo No. STA/256-XA/88/1 Ch.II

Dt. at Lw: 26/8/1988

Sub: Promotions, Postings and Transfers of officers of Postal Service Gr. 'B'

In pursuance of DG(Posts) memo no. 9-13/87-SPG dt. 10.8.88 the PMG U.P has ordered the following promotions postings and transfers of officers in P.S. Gr. 'B' with immediate effect:

PART 'A'

Sl.	Name of the officer	Present Posting	Promoted/ Transferr ed/Posted	Remarks.
	S/Shri			
1.	B.N. Prasad	AD(Complaints) C.C.designate	A.D.(SB) C.O. Lw.	vice Sri R.S.Gaur retiring on 31.8.88 (a/n)
2.	R.B. Pandey	Dy.F.M.(G)Lw. G.P.O.	ADPS o/o RDPS Lw.	Against diverted post w.e.f 1.9.88
3.	H.C.Singh Bisht	SPOs Etah	AD(Compt.) C.O.Lw.	Approved by DG(P) on reques -t & Cost.
4.	N.R. Sathyamurthy	Dy.SPOs, Agra	AD(PC) CO Lw.	Vacant post.
5.	J.C. Joshi	Dy.SPOs, Meerut	SPOs, Bijnore.	On reques -t & cost. vice reti rement vacancy on 31.8.88 (a/n).
6.	S.K.Misra	ASPOs, C.O.Lw.	Dy.PM(G) Lw.GPO	Temp. & adhoc ba sis vice no.2
7.	G.K.M. Aya	Supdt.PSFS Aligarh	Dy.SPOs, Meerut	vice no.5 To be re lieved on joining of his substitu te Shri P.C. Kandwal
8.	G.P.Nigam	ASPOs, Kanpur Region.	Sr.P.M. Varana si.	On temp. & adhoc basis. against va cant post.

Contd. 2/-

A12

S/Sri

(2)

9. K.P.Tripathi	P.M. HSG-I.	Sr. P.M. Azamgarh	Approved by DG(P).
10. G.K.Srivastava	P.M. Allahabad City HSG-I	Dy. SPOS, Azamgarh	Approved by DG(P). vice Sri Bechhu Ram transferred.
11. Sajjad Husain	Sr. P.M. Agra.	Dy. SPOS, Agra.	vice No. 4
12. R.S. Sagar	SPOS, Chamoli	SPOS, Etah	vice No. 3
13. A.B. Pandey	ASPOS, Nainital	SPOS, Chamoli	Approved by DG(P). vice No. 12
14. P.C. Jain	HSG. II Genl. line Agra Dn.	Sr. P.M. Aligarh	Temporary & adhoc basis. vice retirement vacancy on 31.8. -88 (a/n)
15. P.C. Kandwal	ASPOS, in Dte.	Supdt. PSFS Aligarh	Approved by DG(P). vice No. 7
16. H.P. Shah	P.M. Haldwani HSG-I	Sr. P.M. Bareilly.	Approved by DG(P). vice Sri Balroop transferred.
17. Balroop	Sr. P.M. Bareilly	Sr. P.M. Gorakhpur	vice Sri M.S. Khan reverted.
18. B.K. Gupta	AD PC) C.O. designate	Sr. P.M. Agra.	vice No. 11
19. R.R. Mishra	ASPOS Bahraich	Dy. SPOS, Gorakhpur	Temporary & adhoc basis against vacant post.
20. B.S. Srivastava	Supdt. Sg. 'O' Dn.	SRM 'X' Dn. Ghansi	Approved by DG(P) on request & cost. vice Sri S.P. Pandey reverted.
21. S.S. Dhusia	Dy. SRM 'O' Dn. Lucknow.	Supdt. Stg. 'O' Dn.	vice No. 20.
22. R.S. Lodhi	ASRM KP Region	Dy. SRM 'O' Dn.	On temporary & adhoc basis vice no. 21.
23. R.D. Lal	ASPOS, Vg. CO Lucknow	Dy. SPOS, Lucknow.	Temporary & adhoc basis vice Sri K.K. Nigam reverted.
24. G.L. Malhotra	ASPOS, Jhadrudun Region	Sr. P.M. Ghaziabad	Temp. & adhoc basis vice Sri R.M. Misra reverted.
25. P.S. Bora	ASPOS, Nainital	Sr. P.M. Muzaffar nagar.	Temp. & adhoc basis vice Sri R.D. Verma reverted.

Contd. 3/-

(3)

26.	S.A. Ansari	ASPOS, Basti	Sr. P.M. Pratapgarh	Temporary & adhoc basis vice Sri B.R. Bajpai reverted.
27.	Bechu Ram	Dy.SPOS, Azamgarh	SPOS, Fatehgarh	Vice Sri S.C. Goel reverted.
28.	H.M. Singh	ASPOS, Allahabad Reg.	SPOS, Sultanpur	Temporary & adhoc basis vice Sri M.B. Bajpai reverted
29.	K.P. Bharadwaj	ASPOS, Dehradun Reg.	Sr. P.M. Saharanpur	Temporary & adhoc basis vice Sri R.P. Dhaundiyal reverted.

PART 'B'

Following officers who were holding P.S. Gr. 'B' Posts on temporary and adhoc basis have been approved for appointment in the same cadre vide DG(P) memo no. 9 -18/87-SPG dt. 10.8.88. They will continue to work on their present posts till further orders.

S/Sri

1. J.M. Sinha, SPOS, Sitapur.
2. R.S. Gupta, Sr. P.M. Lucknow Chowk.
3. O.P. Tripathi, Sr. P.M. Moradabad.
4. H.S. Jaggi, SPOS, Bijnore (to retire on 31.8.88 a/n)
5. G.P. Uniyal, SPOS, Tehri
6. K.C. Srivastava, SPOS, Shahjahanpur.
7. Girdharimani Tripathi, Sr. P.M. Deoria.
8. K.B. Sharma, SPOS, Kanpur (M)
9. J.L. Sharma Sr. PM Meerut City.
10. C.R. Saxena, Dy.SPOS, Faizabad and officiating Supdt. CSD Lw.
11. J.L. Agnihotri, Sr. M. Allahabad
12. A .P. Srivastava, SPO, Mirzapur.

PART 'C'

The following officers who are under institutional training w.e.f. 22.8.88 at Mysore will take up their assignment as mentioned above only after completion of aforesaid training as well as field trainings as prescribed for which orders will follow in due course.

1. Sri A.B. Pandey, SPOS, Designate, Chamoli.
2. Sri O.P. Tripathi, Off. Sr. P.M. Moradabad.
3. Sri K.P. Tripathi, Sr. P.M. Designate, Azamgarh.
4. Sri J.L. Sharma, Officiating Sr. P.M. Meerut City.

PART 'D'

The following officials who were officiating on temporary and adhoc basis in PS Gr. 'E' on reversion are allotted in HSG.I/ASPOS/ASRM cadre to the Regions mentioned against their names in the existing vacancies and resultant vacancies due to the promotions ordered as above:

1. Sri S.P. Pandey allotted as ASRM in Kanpur Region.
2. Sri R.M. Mishra allotted as HSG.I in Lucknow Region.
3. R.D. Verma Allotted as HSG.I in Dehradun Region.

Contd. 4/-

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4. Sr.M.S. Khan Allotted as HSG.I in Allahabad Region.
5. Sri S.C. Goel Allotted as HSG.I in Kanpur Region.
6. Sri M.B. Bajpai Allotted as HSG.I in Lucknow Region.
7. Sri R.P. Dhaundiyal, Allotted as HSG-I in Dehradun Reg.
8. Sri K.K.Nigam Allotted as HSG.I. on adhoc and temporary basis in Lucknow.
9. B.R. Bajpai Allotted as ASPOs, in Lucknow Region.

Respective Regional Directors will issue their posting orders.

PART 'E'

1. Vigilance/Displ. case if any: In case any Vig/Displ. case of the type referred to in Dte. Memo No. 56/7/77-Disc.I dt. 13.12.77 is pending against any of the officers (i.e. a chargesheet has been issued), the officers should not be relieved for their adhoc/regular promotion/posting as orders above, without obtaining specific orders from this office.
2. Probation Period: All the officers who have been promoted to P.S. Gr. 'B' on regular basis vide DG(P) memo No. 9-18/87-SPG dt. 10.8.88 will be on probation for two years and their suitability to hold this post will be adjudged on completion of two years period of probation. If officers proceed on leave for a period exceeding 30 days during this period, the probation period will be extended depending upon the period of leave.
3. The promotions of the officers shown against the Sl.6,8, 14,19,22,23,24,25,26,28 & 29 in part 'A' of this memo is purely on temporary and adhoc basis and will not confer on them any right for continued officiation or absorption in the grade.
4. Transfers & Postings ordered as above are not temporary for the purpose of TA/DA.
5. Charge reports should be submitted to all concerned.

(V. N. Kapoor)
Asstt. Postmaster General
(Staff) 26/8
for Postmaster General U.P. Circle
Lucknow-1

Copy to:-

1. DG Posts New Delhi (SPG) -110001
2. Addl. PMG, Lucknow/Kanpur
3. DPS, Lucknow/Kanpur/Allahabad/Dehradun.
4. Director (Vig) CO Lw.
5. DPA, Lucknow
6. All Officers in C.O. Lw.
7. All SSPOs/SPOs/SSRMs/SRMs in UP Circle.
8. Chief Postmaster Lucknow/Kanpur
9. Officers concerned.
10. Supdt. PSDS/SDS in UP Circle.
11. Supdt. PSFS Aligarh
12. O.S. C.O. Lw.
13. A/C 'A' Sec. CO Lw.
14. DC-2 Staff Sec./DC-6, Staff Sec. C.O. Lw.
15. PF of the officers concerned.
16. P.M. Etah/Agra/Bijnore/Meerut/Varanasi/Azamgarh/Chamoli Aligarh/Bareilly/Gorakhpur/Ghaziabad/Muzaffarnagar/Pratapgarh/Fatehgarh/Jaitpur/Saharanpur/Sitapur/Lucknow Chowk/Moradabad/Tehri/Shanjahanpur/Deoria/Faizabad/Allahabad/Mirzapur.
17. HSO, Jhansi/Kanpur/'O' Dn. Lw.
18. Principal PTC Mysore.

Annexure -

A 2

(2)

DEPARTMENT OF POSTS
OFFICE OF THE POSTMASTER GENERAL U.P. CIRCLE LUCKNOW-226001
Memo No. STA/256-XA/89/1 Dt. at Lw: 7/2/1989

Transfers, Postings & Promotions in PS Gr. 'B' cadre in UP Circle.

The P.M.G. U.P. Circle has ordered the following promotions, postings and transfers and Postal Service Gr. 'B'

Sl. No.	Name of the officer	Present place of posting.	Place on which promoted/ transferred/ posted.	Remarks.
2	3	4	5	
1.	Sri H.K. Agarwal	ASPOS (Hq). KP (C) Dn.	Dy.SPOS, Allahabad. (vice Sri Ishwar Din)	Promoted purely on temp. & ad. hoc basis.
2.	Sri M.D. Tiwari	Offg. Dy. SPOS, Bareilly..	Dy. SPOS, Bareilly	Reallotted to UP Circle vide DG (P) letter No. 9.18/87 -SPG dt. 25.1.89.
3.	Sri H.C. Singh Bisht	ADPS (Compt). C.O. Lw.	ADPS, o/o DPS, Lucknow. (vice Sri H.D. Vahsia repatriated to Gujrat Circle on his request and cost.)	
4.	Sri R.D. Verma	Dy. PM (HSG. I) Ghaziabad HO	Sr. P.M. Ghaziabad H.O. (On vacant post)	promoted purely on temp. & ad hoc basis.
5.	Sri Naveen Chandra	SPOS, Fatehpur	ADPS o/o Addl. PMG KP. (vice Sri N.K. Katti repatriated to Karnataka circle on his request & cost.)	On his request & cost.
6.	Sri G.P. Nigam	Sr. P.M. Varanasi (Desg.)	Dy. P.M. (G) KPHO. (vice Sri C. Siva dasan repatriated to T.N. Circle on his request & cost.)	On his request & cost.

[Signature]

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7. Sri S.C. Goel Dy. P.M. (HSG.I) Aligarh H.O. SPOs, Etawah (vice Sri. Rajagopalan repatriated to T.N. Circle on his request and cost.) Promoted purely on temp. & adhoc basis.
8. Sri P.N. Mishra ASPOs, o/p HSG U.P. Lucknow. Sr. PM (Gaz) Lucknow Chowk H.O. (vice Sri R.S. Gupta transferred) Reallotted to UP Circle in PS Gr. B cadre vide DG(P) lett. No. 9.18/87-SPG dt. 25.1.89.
9. Sri D.V. Singh PM(HSG.I) Roorkee HO. Dy. SPOs, Dehradun. (vice Sri J. G. Rana reallotted to Gujrat Circle on his request and cost.) Promoted purely on temp. & adhoc basis.
10. Sri S.A. Ansari ASPOs, (T) Basti. Sr. P.M. Varanasi H.O. (vice Sri G.P. Nigam transferred.) Reallotted to U.P. Circle in PS Gr. B Cadre vide DG(P) lett. No. 9.18/87-SPG dt. 25.1.89.
11. Sri J.N. Arora ASPOs Bulandshahr Supdt. PSD Saharanpur (Approved & allotted to UP Circle vide DG(P) letter No. 9/18/87-SPG-II Dt. 17.10.88.
12. Sri S.P. Pandey ASRM 'KP' Dn. Kanpur SRM 'SH' Dn. Saharanpur (vice Sri D.S. Mehra transferred.) Promoted purely on temp & adhoc basis.
13. Sri M.B. Bajpai PM(HSG.I) Sitapur HO. SPOs, Fatehpur Dn. (vice Sri Naveen Chandra transferred.) Promoted purely on temp. & adhoc basis.

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- Sri R.M. Mishra PM(HSG.I) Hardoi HO Sr. P.M., Bareilly H.O. Promoted purely on temp. & ad hoc basis. (vice Sri H.P. Shah transferred)
15. Sri S.K. Mishra Offg. DY. PM Lw. GPO: ADPS o/o Addl. PMG KP (vice Sri K. Jayaraman repatriated to T.N. Circle 87-SPG on his request dt. 25.1.89. and cost.) Reallotted to UP Circle vide DG(F) Lett. No. 9-18/
16. Sri D.S. Mehra. SRM 'SH' Dn. Saharanpur. ADPS o/o DPS Dehradun. (vice Sri J.G. Rana repatriated to Gujrat Circle on his request and cost.)
17. Sri R.S. Gupta Sr. P.M. Lucknow Chowk H.O. ADPC o/o FMG U.P. Lucknow. (after relief of Sri D.R. Marah) On downgraded post of APMG
18. Sri H.P. Shah Sr. P.M. Bareilly HO. SPOS, Pauri Dn. (on vacant post) On his request and cost.

1. Promotion of S/Sri H.K. Agarwal, R.D. Verma, S.C. Goel, D.V. Singh, S.P. Pandey M.B. Bajpai, R.M. Mishra are purely adhoc and temporary basis and do not confer any right for absorption and continued officiation in the grade.
2. Transfers/Postings/promotions orders as above are not temporary for the purpose of T.A. & D.A.
3. In case pendency or contemplation of any vigilance and disciplinary case pending against any of the officer promoted on adhoc basis as referred to in Dte. memo no. 56/7/77 DISC-I dt. 13.12.87 the matter should be reported to this office and official should not be relieved for his new assignment.
4. Charge reports should be submitted to all concerned.

(V.N. Kapoor)
Asstt. Postmaster General 1/2
(Staff)
for Postmaster General U.P. Circle
Lucknow-1

(4)

Azu

Copy to:-

1. BG(Posts) SPG Sec. New Delhi-110001
2. Addl. PMG, Lucknow/Kanpur.
3. DPA, Lucknow.
4. DPS, Lucknow/Kanpur/Allahabad/Dehradun/Gorakhpur.
5. PMG, Gujarat/Tamilnadu/A.P. Circle/Karnataka Circle.
6. SSPOs/SPOs-Kanpur(C)/Bareilly/Lucknow/Ghaziabad/
Fatehpur/Varanasi(E)/Aligarh/Saharanpur/Basti/
Bulandshahr/Sitapur/Hardoi/Dehradun/Allahabad/
Etawah/Fatehpur/Pauri/
7. SSRM/SRMSKP Dn./SH Dn.
8. P.M., Kanpur HO/Lucknow HO/Allahabad/Bareilly/
Ghaziabad/Fatehpur/Varanasi/Aligarh/Lucknow Chowk
/Roorkee HO/Dehradun/Basti/Bulandshahr/Saharanpur/
Sitapur/Fatehpur/Hardoi/Pauri/Etawah.
9. Supdt. PSD, Saharanpur.
10. Officers concerned.
11. PTTC Saharanpur.
12. PF of the officers.
13. A/Cs 'A' Sec. CO Lw.
14. O.S. CO Lw.
15. Dir. (Vig.) CO Lw.
16. DC-2 Staff Sec. CO Lw.
17. Spare.

DEPARTMENT OF POSTS
OFFICE OF THE POSTMASTER GENERAL U.P. CIRCLE LUCKNOW-1

Memo No. STA/256-XA/89/1/1

Dt. at Lw. 21/2/1989

The P.M.G. U.P. has ordered that Sri S.D. Verma will work as AD(PC) vice Shri R.S. Gupta. Sri R.S. Gupta will work as AD(Bldg & Estt), ~~vice No. 1.~~

The orders will take effect immediately.

C harge reports should be submitted to all concerned.

(V.N. Kapoor)
Asstt. Postmaster General
(C taff)
for Postmaster General U.P. Circle
Lucknow.

Copy to:

- 1.2. Officer Concerned.
3. DPA, Lw.
4. A/C 'A' C.O. Lw.
5. P/F of the officers.
6. DG(P) New Delhi-110001
7. Spare.

DEPARTMENT OF POSTS
OFFICE OF THE CHIEF POSTMASTER GENERAL U.P. CIRCLE LUCKNOW-1

Memo No. STA/255-XA/89/1

Dt. at Lw. 11/4/89

Sub: PROMOTION/POSTINGS AND TRANSFERS IN THE SR. TIME
SCALE/JR. TIME SCALE OF IPS GR. 'A', PM GR. 'A' &
P.S. GR. 'B'The Chief Postmaster General U.P. has ordered the
following arrangements in U.P. Circle.

Sl. No.	Name of the officer	Present Post	Posted as	Remarks.
1	2	3	4	5
	S/Shri			
1.	M.L.Srivastava	SPOS Banda (SSPOS Kanpur City) designate).	SSPOS Azamgarh	On temp. & adhoc basis. On his request & cost. vice leave arrangement of Sri A.D.Yadav.
2.	Sajjad Hussain	Dy.SPOS Agra.	Chief PM KPHO	Promoted purely on temp. & adhoc basis vice Sri S.S. Modak reverted.
3.	S.S. Modak	Offg.Chief P.M.KPHO	SSPOS KP(C) (JTS).	On temp. & adhoc basis.
4.	Alok	APMG (PMI) o/o Chief PMG UP Lw.	APMG (Bldg & Estt) o/o CPMG UP Lw.	
5.	Megh Singh	Sr.P.M. Mathura HO.	Sr. P.M. Agra. HO.	vice Sri B.K. Gupta transferred
6.	B.K.Gupta	Sr.PM Agra H.O.	Sr. P.M. Mathura HO	On his request & cost.
7.	Gopi Chand	Dy.PM(HSG.I) Agra H.O.	Dy.SPOS Agra Dn.	Promoted purely on temp. & adhoc basis vide DG(P) letter No.9/3/89-SPG dt. 17.3.89.
8.	R.S.Gupta	ADPS(Estt) C.O. Lw.	SPOS, Sitapur Dn.	vice Sri J. M.Sinha transferred.
9.	S.D.Verma	ADPS(PC) C.O. Lw.	ADPS(PMI) C.O.Lw.	
10.	Bateshwar Dayal	AD(Inv)-I C.O. Lw.	AD(SB), C.O. Lw.	Vice Sri B. N.Prasad.
11.	B.N.Prasad	AD(SB) C.O.Lw.	ADPS o/o DPS, Gorakhpur Reg.	On diverted post from C.O. on his request & cost.
12.	J.M.Sinha	SPOS Sitapur Dn.	ADPS o/o DPS Gorakhpur Reg.	--do--

Conte. 2/-

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- II. Accounts Officer, C.O. will look after the work of ADPS(PC) C.O. in addition to his own work. He will also function as IFA for Gorakhpur Region.
- III. The ADPS(Inv) II C.O. will look after the work of ADPS(Inv)-I of C.O. also inclusive of his own work.
- IV. The AOICO(SB) Lucknow Region will look after the duties of AOICO(SB) in respect of the postal units attached with Gorakhpur Region also in addition to his own work.
- V. The two posts of ADPS in CO will be deemed to have been diverted to Gorakhpur Region with effect from the dates the officers posted vice them herein join their new assignments at Gorakhpur.
- VI. The arrangements shown at Sl. No. 1, 2, 3 & 7 are purely on temporary and adhoc basis and will not confer on the officers concerned any right for regular absorption or continuous officiation in respective cadres. The services rendered by them in the respective cadres will also not count for seniority and promotion.
- VII. The transfers/postings and promotions ordered herein should not be treated as temporary transfers for the purpose of T.A.
- VIII. The promotion of the officers ordered herein is subject to the condition that no Displ/Vig. case is pending or contemplated against them. In case any Vig./Disc. case of the type referred to in Dte. letter No. 6-16/71-Disc.I dt. 25.3.72 read with Dte. letter No. 56-13/76-Disc. I dt. 8.9.76 is pending against any of these officers or wherein in respect of any of these officers punishment like stoppage of increment is current, they should not be relieved on promotion and matter should be reported to this office.
- IX. Charge reports of the office may be sent to this office also.

Sar

(V.N.Kapoor) 11/4
Asstt. Postmaster General
(Staff)
for Chief Postmaster General U.P.
Lucknow-1

Copy to:-

1. DG(P) New Delhi.
2. PMG, Lucknow/Kanpur
3. DPS, Lucknow/KP/Allahabad/Dehradun/Gorakhpur Region.
4. Dir.(Vig) C.O. Lw.
5. SSPOs/ADPS Banda/Azamgarh/Agra/Kanpur(C)/Mathura/Sitapur/Gorakhpur Dn.
6. Sr. PM/PM Banda/Azamgarh/Agra/Mathura/Sitapur/Gorakhpur HO.
7. Chief PM Lucknow/Kanpur HO.
8. DPA, Lucknow.
9. Officers concerned.
10. PF of the officers concerned.
11. A/C 'A' Sec. CO Lw.
12. OS o/o Chief PMG UP Lw.
13. DA-2(STA) CO Lw.
14. File No. STA/256-XA/89/Ch.II/1
15. AOICO(SB) Lucknow.

RECOVERY IMPOSED IN THE CASE UNDER RULE-16 OF CCS(CCA) RULES 1969 UPTO 22.2.90 (SITUAUR DN.)
CCO designation
no office id.
Memo No.
Date of Issue of
MOCA.
Amount ordered to
be recovered.
REMARK.

2	3	4	5	6
1. Shri R.S. Yadav OA DO Sitapur.	F12/87-88	20.4.89	Rs. 1900/-	
2. P. J. K. Yadav O.A. DO Sitapur.	F12/87-88	20.4.89	Rs. 1000/-	
3. R. K. Misra Acctt. DO Sitapur.	F12/87-88	26.4.89	Rs. 800/-	
4. S. P. Datta Dy. PM Sitapur.	F12/87-88	23.4.89	Rs. 1200/-	
5. R. K. Chaturvedi PA Sitapur.	F12/87-88	25.4.89	Rs. 2000/-	
6. Chandrakumar Prasad PA Sitapur.	F12/87-88	30.6.89	Rs. 1380/-	
7. R. K. Mishra PA Sitapur.	F12/87-88	28.11.89	Rs. 3400/-	
8. R. K. Mishra PA Sitapur.	F12/87-88	28.11.89	Rs. 2700/-	
9. R. K. Mishra PA Sitapur.	F12/87-88	21.11.89	Rs. 5400/-	
10. Abdul Samad SPM 27BNPAC	F12/87-88	11.12.89	Rs. 3600/-	
11. R. K. Srivastava SPM Eyo Hosp.	F12/87-88	28.11.89	Rs. 1200/-	
12. B. N. Khanna SPM Buxstand	F12/87-88	24.10.89	Rs. 2240/-	
13. C. P. Bopai PA Mohol	F12/87-88	29.12.89	Rs. 5400/-	
14. Shiv Prasad PA K. Bad.	F12/87-88	19/26.12.89	Rs. 2000/-	
15. Narinder Singh PA 2nd PAC	F12/87-88	28.12.89	Rs. 1300/-	
16. Smt. Shushila Bolo	F12/87-88	8.1.90	Rs. 4000/-	
17. Norinder Singh	F12/87-88	28.12.89	Rs. 2300/-	
18. M. D. Vohra APM HO	F12/87-88	8.1.90	Rs. 660/-	
19. J. B. Saxena APM HO	F12/87-88	8.1.90	Rs. 1200/-	
20. H. P. Yadav P.A. HO	F12/87-88	31.1.90	Rs. 2400/-	
21. H. P. Yadav PA HO	F12/87-88	31.1.90	Rs. 660/-	
22. J. B. Saxena APM HO	F12/87-88	22.1.90	Rs. 2000/-	
23. R. P. Shukla SPM H.D. Mills	F12/87-88	22.1.90	Rs. 600/-	
24. Shiv Pa. PA Kharabed.	F12/87-88	29.12.89	Rs. 1800/-	
25. G. P. Shukla PA Sitapur HO	F12/87-88	23.1.90	Rs. 1900/-	
26. H. C. Chaturvedi PA STP HO	F12/87-88	12.2.90	Rs. 1000/-	
27. M. R. Vohra APM STP HO	F12/87-88	12.2.90	Rs. 2400/-	
28. J. B. Saxena APM STP HO	F12/87-88	12.2.90	Rs. 2300/-	
29. J. K. Singh PA Sitapur HO.	F12/87-88	12.2.90	Rs. 600/-	
30. R. K. Srivastava SPM Eyo Hosp.	F12/87-88	24.1.90	Rs. 1000/-	
31. G. S. Valish APM Acctt. Stp HO	F12/87-88	16.2.90	Rs. 1800/-	
32. R. A. Mourya PA STP HO.	F12/87-88	21.1.90	Rs. 1200/-	
33. R. P. Shukla SPM HSMills.	F12/87-88	30.1.90	Rs. 1200/-	
34. R. K. Agnihotri SPM Mahol.	F12/87-88	24.1.90	Rs. 2400/-	
35. R. A. Mourya PA STP HO	F12/87-88	30.1.90	Rs. 2300/-	
36. R. K. Srivastava SPM Eyo Hosp.	F12/87-88	30.1.90	Rs. 1200/-	
37. B. K. Srivastava SPM Misrlh.	F12/87-88	24.1.90	Rs. 1000/-	
38. R. P. Shukla SPM HSMills.	F12/87-88	16.2.90	Rs. 1880/-	
39. G. L. Shukla PA STP HO	F12/87-88	19.2.90	Rs. 2400/-	
40. M. R. Vohra APM STP HO	F12/87-88	13.2.90	Rs. 3600/-	

91/6467-

अधीन दान विगत मीमांसा
मार्ग-26/07/1
मार्ग 0: PDS, OFFICES ST
मार्ग 0:00

524

	41. 42 43 44 45 46 47 48 49 50 51 52 53 54 55 56 57 58	41. 42 43 44 45 46 47 48 49 50 51 52 53 54 55 56 57 58	41. 42 43 44 45 46 47 48 49 50 51 52 53 54 55 56 57 58	41. 42 43 44 45 46 47 48 49 50 51 52 53 54 55 56 57 58
41.	Ref. Shukla SPM 21.5.1111	F12/87-88/41	19.2.90	91,640-12
42.	— do —	F12/87-88/44	19.2.90	1000-
43.	Ref. Anantni PA 57110	F12/87-88/57	28.2.90	600-00
44.	Ref. Shukla PA 210	F12/87-88/112	27.2.90	1500-00
45.	Ref. Sivakanta SPM Kankalpur	F12/87-88/54	26.2.90	1800-00
46.	Ref. Anantni PA 57110	F12/87-88/46	27.2.90	2300-
47.	Ref. Bajpayee PA Mahuli	F12/87-88/61	27.2.90	3365-00
48.	Ref. Anantni PA Sitapur	F12/87-88/47	28.2.90	1200-
49.	Ref. Bajpayee PA Mahuli	F12/87-88/56	27.2.90	1800-00
50.	Ref. Bajpayee PA Mahuli	F12/87-88/64	28.2.90	500-00
51.	Ref. Bajpayee PA Mahuli	F12/87-88/88	28.2.90	2520-00
52.	Ref. Bajpayee PA Mahuli	F12/87-88/65	28.2.90	1800-00
53.	Ref. Bajpayee PA Mahuli	F12/87-88/63	28.2.90	800-00
54.	Ref. Sivakanta SPM Egerunhila	F12/87-88/28	28.2.90	5400-00
55.	Ref. Anantni PA Sitapur	F12/87-88/21	28.2.90	900-00
56.	Ref. Anantni Sivakanta PA 10304	F12/87-88/69	28.2.90	900-00
57.	— do —	F12/87-88/74	28.2.90	1800-00
58.	Ref. Bajpayee PA Mahuli	F12/87-88/63	28.2.90	1800-00
				123225-

संचार मंत्रालय
डाक विभाग

पुनर्पत्र

प्रेषक,

निदेशक डाक सेवायें
लखनऊ क्षेत्र, लखनऊ-7

सेवा में,

श्री आर०एस०गुप्ता,
अधीक्षक डाकघर
सीतापुर -261001

पत्रांक: आरडीएल/एसी/एम-10/सीतापुर/89/3 दिनांक 21.7.89

विषय: बिना नियमानुसार अनुमति के अपने प्रखण्ड से बाहर जाने के बारे में।

आप दिनांक 18.7.89 को परिमण्डल कार्यालय एवम् 20.7.89 को क्षेत्रीय कार्यालय में दिखाई पड़े थे। जहाँ तक मेरी जानकारी है आपने अपने मण्डल से बाहर जाने की नियमित पूर्व अनुमति मुझे या इस कार्यालय से नहीं प्राप्त किया था। कृपया लौटती डाक से अपना स्पष्टीकरण भेजें कि किन परिस्थितियों में और क्यों बिना अनुमति के आपने मुख्यालय छोड़ा और उसकी सूचना मुझे या क्षेत्रीय कार्यालय को नहीं दिया ?

मानु प्रताप सिंह
निदेशक डाक सेवायें
लखनऊ क्षेत्र, लखनऊ-7

100/म-3/51/87/8
21.7.89

(132/89)

31/1/c.

(A7)

DEPARTMENT OF POSTS

From

The Chief Postmaster General,
U.P. Circle Lucknow-226001

To

The Supt of Post Offices,
Sitapur Division.

No. Inv/M-3/51/87/8 dated at Lucknow the

27-7-89

Sub: T.D fraud case in Sitapur HO involving loss over
Rs. 12.95 lakhs.

Ref: Your Office file No. F-12/87-88

You will recall that you were in Circle Office on 7.7.89 and you were requested to pursue the case with CBI. As per your note in this office file you obtained the copy of DPS Lucknow letter No. ROL/Inv/Dup-7/87/16 dated 29.3.88 and the same was delivered to Shri S.C. Sinha Supt CBI Lucknow on 10.7.89. It was also reported that Supt CBI has promised to register a case after 17.7.89 for which he requested you to come again, on 18.7.89. You will also recall the discussions held in the chamber with Chief POC wherein urgency of the case was duly emphasised as a reply to Shri R.L. Dey Member (C)'s P.O. letter No. 4-119/UP/87-TIV dated 30.6.89 addressed to the POC is long overdue.

Please therefore have the matter relating to the transfer of the case from local police to CBI finalised ~~expid~~ expeditiously by making all possible efforts so that Member (C) be apprised accordingly.

This may please be treated as MOST URGENT.

(J.S. Tewari)

for Chief Postmaster General,
U.P. Circle.

copy forwarded to the Director Postal Services Lucknow. As this is the largest fraud case of the Circle Member (C) is taking personal interest towards its early finalisation. Kindly therefore direct all the concerned Divl Supts to take personal interest in the case and have all the pending aspects finalised expeditiously so that Member (C) be kept informed of its progress.

(J.S. Tewari)

for Chief Postmaster General, UP

Anwarune - A B
Regd

भारतीय डाक विभाग

कार्यालय निदेशक डाकसेवासं लखनऊ क्षेत्र लखनऊ - 226007.
सेवा में,

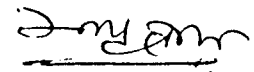
श्री आर. एस. गुप्ता,
अधीक्षक डाकघर,
सीतापुर-261001.

पत्रांक: आरडीएल/एसी/एम-10/सीतापुर/89/3 लख. 7 दि. 17.8.89
विषय: विना नियमानुसार अनुमति के अपने प्रखण्ड के बाहर जाने के बारे में।
संदर्भ: आपका पत्रांक एसपी/कान दि. 31.7.89.

.....

आपके उपरोक्त पत्र में दि. 18.7.89 तथा 20.7.89 को विना अनुमति प्राप्त किये लखनऊ आने के विषय में जो कारण द्वायि गये हैं वे संतोषजनक नहीं कहे जा सकते। किसी अधिकारी के निर्देश से की गई या की जाने वाली यात्रा के बारे में आप अधोहस्ताक्षरी को अथवा क्षेत्रीय कार्यालय को तत्काल सूचित कर सकते थे विशेष परिस्थितियों में प्रथम सुलभ अवसर पर ऐसा कर सकते थे जो आपने नहीं किया।

चूंकि आपने स्वीकार किया है कि क्षेत्रीय कार्यालय अथवा अधोहस्ताक्षरी से अनुमति लिये विना ही संदर्भित तिथियों में आप मुख्यालय से बाहर रहे हैं और भविष्य में इस प्रकार की त्रुटि न करने का आश्वासन दिया है अस्तु इस बार आपका स्पष्टीकरण असन्तोषप्रद होते हुए भी स्वीकार किया जाता है और अपेक्षा की जाती है कि भविष्य में इस प्रकार के अनुत्तरदायित्वपूर्ण कृत्य की पुनरावृत्ति नहीं करेंगे।


॥ भानु प्रताप सिंह ॥
निदेशक डाकसेवासं,
लखनऊ क्षेत्र लखनऊ - 226007.

15-50701
918337

OKSII

11/12

(A233)

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2-om

2-om

Superintendent of Police
Sikapur

no 1674 dated 17-10-81

Subject Sum money papers enclosed is the
application dated 1-10-81

Sir,

Kindly send the papers mentioned
the application from your office through
a close working unit you

Care is taken for evidence on 10-10-81



(A. M. L. Silvestre)
District Magistrate
D. 11/12

Anwar - A10

28

न० मा० पत्र संख्या
D. O. Letter No.

आरडीएल/स्टाफ/पी०एफ०/एलएस/।

निदेशक डाक सेवाएँ
नयागढ़ क्षेत्र, नयागढ़-228007
Director Postal Services
Lucknow Region, Lucknow-228007



भा.पु.प्रताप सिंह
B. P. Singh

Tel. Off. : 75761
Res. : 47732

दिनांक Date अक्टूबर 20, 1989

प्रिय श्री गुप्त,

मेरे संज्ञान में यह लाया गया है कि इस कार्यालय के सहायक अधीक्षक श्री लक्ष्मण सिंह के विरुद्ध न्यायालय में विचाराधीन किसी वाद के प्रकरण में न्यायिक दण्डाधिकारी प्रथम सीतापुर के न्यायालय ने दिनांक 18.10.89 की पेशी पर उप डाकघर खरादाद से सम्बन्धित कुछ अभिलेख प्रस्तुत करने सम्बन्धी आदेश आपको दिया था और उनमें से कुछ अभिलेख आपके कार्यालय द्वारा श्री बघान प्रसाद यादव, जो उक्त प्रकरण में स्वयं वादी भी हैं, के द्वारा न्यायालय में भेजे गये।

मे इस प्रकार की अधिवेक पूर्ण कार्यवाही के लिए उत्तरदायी कारणों एवं कर्मचारियों के विषय में जानना चाहूंगा। वरिष्ठ सूचना वापसी डाक से भेजना कृपया सुनिश्चित करें।

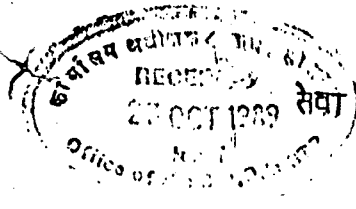
सहजीव,

भवदीय
अ.पु.प्रताप सिंह
भा.पु.प्रताप सिंह

श्री राधेश्याम गुप्त
अधीक्षक डाकघर,
सीतापुर-261001.

Handwritten signature

Annexure All



भारतीय डाक विभाग
कार्यालय निदेशक डाक सेवाएँ, लखनऊ क्षेत्र, लखनऊ-7

सेवा में,
श्री आरएसगुप्ता,
अधीक्षक डाकघर
सीतापुर-251001

83

पत्रांक: आरडीएल/किा/रूनिंग/13 लखनऊ दिनांक 20.10.87
विषय: न्यायलयों द्वारा मांगे गये अभिलेखों के प्रेषण के विषय में।

XXXXXXXXXXXXXXX

न्यायलयों द्वारा कुछ प्रकरणों में विभाग से आवश्यक अभिलेख प्रस्तुत करने के निर्देश समय समय पर प्राप्त होते रहते हैं। चाँहि अभिलेख सम्बन्धित न्यायलय के सध प्रस्तुत किये जाने में यह स्तर्का अनिवार्य है कि उन्हे विभाग के किसी उत्तरदायी प्रिरीनीध के माध्यम से भेजा जाये जिससे उनमें किसी प्रकार की हेराफेरी की सम्भावना को निर्मूल किया जा सके। अभी हाल में आपके कार्यालय द्वारा श्री लक्ष्मण सिंह, तत्कालीन उप मण्डलीय निरीक्षक डाकघर १ दीधन १ सीतापुर के विरुद्ध न्यायिक दण्डाधिकारी १ प्रथम १ सीतापुर के न्यायालय में विचारार्थीन वाद में दिनांक 18.11.87 को कुछ अभिलेख श्री बयान प्रसाद जो उक्त प्रकरण में वादी भी हैं, के माध्यम से भेजने का मामला प्रकाश में आया है जो किसी भी दृष्टि से उचित नहीं कहा जा सकता।

F

344
23/11/87

2. अस्तु इस प्रकार के मामले में भविष्य में यह सुनिश्चित करें कि न्यायलय में अभिलेखों की प्रस्तुति स्वयं अधीक्षक डाकघर/राज्यक अधीक्षक अथवा सम्बन्धित उप मण्डलीय निरीक्षक अथवा जन सम्पर्क निरीक्षक के माध्यम से ही कराई जाय। किसी भी दण्डा में स्वतन्त्रता पक्षों के माध्यम से अभिलेख न भेजे जाय।

3. श्री लक्ष्मण सिंह के विरुद्ध उपरोक्त वाद में अगली सुनवाई की तिथि 8.12.87 निर्धारित होना सुनिश्चित है। उक्त तिथि पर सम्बन्धित न्यायलय द्वारा मांगे गये निम्नलिखित अभिलेख सम्बन्धित उप मण्डलीय निरीक्षक के माध्यम से ही प्रस्तुत कराना सुनिश्चित करें:-

१क१ ऐराबाद बयान बैंक खाता संख्या 277910 तथा 247928 की उपडाकघर एवं प्रधान डाकघर लेजर कॉपीयाँ।

१ख१ उपडाकघर ऐराबाद की बयान बैंक लागू हुक दिनांक 31.3.87, 1.4.87 एवं 11.4.87

4. सम्बन्धित उप मण्डलीय निरीक्षक को उपरोक्त अभिलेख स्वयं एकत्र करके सुरक्षा रखने तथा निर्धारित तिथि पर न्यायालय में प्रस्तुत करने का निर्देश दें तथा कृत कार्रवाई से इस कार्यालय को भी अवगत करा दें।

कलकत्ता

0 34
दस्तावेज
व्यक्ति

13-11-87

१मानु प्रताप सिंह१
निदेशक डाक सेवाएँ
लखनऊ क्षेत्र, लखनऊ-7

Answer A 12
A 12
A 12

R.S.Gupta
SPD's

DO No. SP/Con
Office of the Supdt. of PO's Sitapur
Dt. at Sitapur, 8.12.89

Respected Sir,

Under compelling circumstances I have to state that Sri Laxman Singh ASP R.O. Lucknow attended this office today (8.12.89) in connection with Court attendance in his private case 84/87 (1013/89) State Vs. Laxman at 9.30 AM sharp. I was present in the chamber, Sri Bhagirath ASP and others were also present. Out of a fit of rage Sri Laxman Singh ASP started using unparliamentary language subversive of discipline "तुम सारे दूरे से आते हो, you tell white lies", threatened me with he will get unwarranted action initiated against me. He also added that I got it managed by making a report against you, he also further added in a loud-voice that he will get me transferred by making report under your signatures.

In this connection it is also submitted that Sri Laxman Singh has his private old rivalry with Sri B.P. Yadav and wanted me to become a party from his side. He has been visiting regularly this division and insisted on me ever since resumption of duties by me the following thing which I could not oblige him.

i) Retention of Sri P.K. Misra and R.K. Misra Office Asstt and Accountant % SPD's Sitapur beyond tenure which was not within my power and transfer was made on completion of tenure. Sri Laxman Singh ASP then insisted on me not to relieve them till further orders from DPS which also I could not do as no orders were received from DPS.

ii) For the above reason he has been misbehaving regularly with the undersigned when he visits the division even for his private purposes.

It is requested that necessary action may kindly be taken in the matter as may deem fit in the case.

With respectful regards.

Yours Sincerely,

(R.S.Gupta)

Sri B.P. Singh
Director Postal Services
Lucknow Region, Lucknow. 226007.

31

GOVERNMENT OF U.P.
DEPARTMENT OF POSTS
OFFICE OF THE CHIEF POSTMASTER GENERAL, U.P., CIRCLE LUCKNOW-226001

Annexure-4/3

RECEIVED
11/11/1989

Memo No. Tech.A/M-5/DIV/MV/Ch.LT/2 Dtd. at Lucknow the 20-7-1989

As per instructions contained in Director General P&T New Delhi letter No. 2/3-59ms dated 11.3.64, 2.5.78-MV dated 11.7.78, 2-2/76-MV dated 23.6.79 and 2-7/81-MV dated 30.11.82. The Chief Postmaster General, U.P. Circle Lucknow is pleased to nominate the following members for constitution of motor vehicle disposal Committee in r/o Silapuri Postal Division Silapuri as to consider the justification for condemnation of inspection vehicle of Silapuri Dn. which are out dated and covered Kilometrage more than the prescribed standard and 8 years in term of life.

The committee of the following members shall meet at 90th SPOs Silapuri within one month of the issue of this memo to practically examine the vehicle for considering condemnation on the basis of above standard and shall furnish copies of report findings, vehicle wise paragraphically in triplicate along with annexures in triplicate containing over all history of vehicle including date of procurement expenditure in maintenance Kilometrage covered till date general condition of wear and tear etc.

SSPO's S. L. Sin Shall convene the meeting after fixing the suitable date in consultation with other members.

Following are the nominated members.

1. Shri B.P. Singh Director Postal Services Lucknow (Chairman).
2. Shri Ashok Kumar Director Postal Accounts Lucknow
(Member Finance)
3. Shri A.C. Sharma Manager MMS Kanpur (Member Tech.)
4. Shri R.S. Gupta SSPO's S. L. Sin Convener.

The SPO's Silapuri shall after convening the meeting, submit the findings immediately with all statistical data of the vehicle

Immediate action may be taken in this regards. The receipt may be acknowledge by the SPO's Sitapur.

[Signature] For Chief Postmaster General U.P.
Circle Lucknow.

Copy forwarded for information and necessary action to:-

1. Shri B.P. Singh Director Postal Services Lucknow
2. Shri Acharya Kumar Director Postal Accounts Lucknow.
3. Shri A.C. Sharma Manager MMS Kanpur.
4. Shri R.S. Gupta SPO's Sitapur.

Annam -

A14

33

संचार मंत्रालय
डाक विभाग

पंजी 50

A39

प्रेषक,

निदेशक डाक सेवार्य
लखनऊ क्षेत्र, लखनऊ-7

सेवा में,

श्री आर०एस०गुप्ता,
अधीक्षक डाकघर,
सीतापुर-261001

विषय: आरडीएल/टेक. /जीप/सीतापुर/82/10 दिनांक 21.7.89

विषय: सीतापुर मण्डल की जीप यू०एस०एक्स०-3919
का निष्प्रयोज्य घोषित करना, जीप को उपयोग
में न लाना तथा ड्राईवर की सेवा को खाली
स्पेयर घोषित करना।

आप अपने पत्र संख्या 3/जी/89-90 दिनांक 19.6.89
का संदर्भ लें जिसके अनुसार आपने यह सूचित किया है कि आपने
सीतापुर डाक मण्डल की जीप संख्या यू०एस०एक्स०-3919 को
निष्प्रयोज्य घोषित कर दिया है, उसका उपयोग बन्द कर दिया
है तथा उसके चालक को खाली स्पेयर घोषित करते हुये उसकी
सेवा को परिमण्डल कार्यालय को सौंप दिया है। आप का
उपरोक्त निर्णय विभागीय निर्देशों के प्रतिकूल, नियमों की
अवहेलना करने वाला तथा आप के कार्यक्षेत्र स्वम् प्रशासनिक
सीमा के बाहर का है। आप जैसे कुशल अनुभवी अधिकारी से
उपरोक्त कार्यवाही स्वम् आचरण की अपेक्षा नहीं थी। अतएव
उपरोक्त कार्यवाही स्वम् आचरण के लिये आप अपना
स्पष्टीकरण अविलम्ब एक सप्ताह के भीतर भेजें।



मानु प्रताप सिंह
निदेशक डाक सेवार्य
लखनऊ क्षेत्र, लखनऊ-7

प्रेषक,

निदेशक डाक सेवार्ये,
लखनऊ क्षेत्र,
लखनऊ - 226007.

सेवा में,

श्री राधे श्याम गुप्ता,
अधीक्षक डाकघर,
सीतापुर - 261001.

पत्रांक: निडाल/टेक/जीप/सीतापुर/82/10 लखनऊ दिनांक 14.8.89

विषय: सीतापुर मण्डल की जीप यू0एस0एक्स0-3919 का
निष्प्रयोज्य घोषित करना, जीप का उपयोग में न लाना
तथा ड्राईवर की सेवा को खाली स्पेयर घोषित
करना ।

उपरोक्त विषय पर इस कार्यालय के समसंख्यक दिनांक
21.7.89 के पत्र के उत्तर में अपने गोपनीय पत्र संख्या: एसपी/कान/
दिनांक 31.7.89 तथा 17.8.89 को देखें । अधीक्षक डाकघर,
सीतापुर की जीप संख्या यू0एस0एक्स0-3919 को निष्प्रयोज्य
घोषित करने, जीप के प्रयोग में न लाने तथा ड्राईवर को खाली
घोषित करने के बारे में आपका स्पष्टीकरण अत्यन्त असन्तोषजनक
पाया गया है । आपने कील्पित आधार एवं आशंकाओं पर
नियमों के प्रतिकूल कार्यवाही किया है । आप द्वारा इस तरह
की कार्यवाही एवं आचार अत्यन्त अनपेक्षित हैं । आशा है आप
इन्की पुनरावृत्ति नहीं करेंगे तथा भविष्य में नियमानुसार
कार्यवाही करना सुनिश्चित करेंगे ।

ॐ भानु प्रताप सिंह
निदेशक डाक सेवार्ये
लखनऊ क्षेत्र, लखनऊ-7.

ADU

31.8.89

Dear Madam,

Kindly refer to your DO no.Tech.A/M-5/Div/MV/Ch.III/2 dt.18.8.89 regarding condemnation of Inspection Vehicle No.USM 3919. The Vehicle was never declared as condemn by me. In this connection you may very kindly peruse my DO letter no.J/Jeep dt.19.6.89 A/T Sri R.C.S. Yadav A.D. (MM) CO Lucknow where in I have requested the Chief PMG Lucknow for considering condemnation of the Vehicle when it fulfilled all the conditions prescribed by the Department for consideration of condemnation i.e. over eight years life and covering over one lac fifty thousand Kms and that too in compliance to Directorate no.31-5/89-MV dt.12.5.89 endorsed vide CO No.Tech.A/M-5/MS Rlg/2 dt.23.5.89. This Vehicle was purchased in Sept.78 and has completed more than ten years besides covering over one lac sixty six thousand Kms. In consideration of the above facts the Chief PMG has formed committee for disposal of the vehicle vide no.Tech.A/M-5/DV/MV/Ch.III/2 dt.20.7.89. Total expenditure over the vehicle since Jan.66 to April 89 was Rs.1,40,921-39 P. out of which expenditure over the Diesel during aforesaid period was Rs.37562-19 P. and over maintenance Rs.1,03359-20. It may thus be seen that the expenditure over the vehicle for its maintenance during past three years was over one lac and a new vehicle could have been procured in lieu of the same expenditure which could have been cheaper for the Deptt. after its life for 8 years and one lac fifty thousand Kms running was over in Sept.86 which was presumably omitted at the appropriate time. A statement of expenditure is enclosed as Annex.I. The DPS Lucknow vide his no.RDL/ NPC bill/Sitapur/88/14 dt. 30.5.89 (Photo copy enclosed Annex.II) also disallowed an expenditure of Rs.6519-39 incurred during Feb.89 by my predecessor. Since expenditure involved over the maintenance of vehicle was beyond my competence, I did not think it proper to utilize the vehicle and accordingly requested both Chief PMG and DPS Lucknow to utilize the services of Driver elsewhere at their discretion vide my no.J/Jeep/88-89 dt.19.6.89, again requested to DPS Lucknow vide my no.SP/Con dt.31.7.89 (Photo copy enclosed as Annex.III) for shifting of Jeep Driver for his grave misconduct. Photo copy of history sheet of the Jeep is also enclosed as Annex.IV.

With regards.

Yours Sincerely,

(R.S.Gupta)

Mrs.Meera Handa I.P.S.
Vigilance Officer & Chief PMG Lucknow.

Annexure-AIT
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ANNEXURE-I

Expenditure over the maintenance of Vehicle USX 3919 for the period from 1.1.86 to 30.4.89.

Month	Total expenditure	Expenditure over Diesel.	Net Expenditure over maintenance.
Jan.86	1414.31	Charged after May_86	1414.31
Feb.86	2235.72		2235.72
March86	7178.45		7178.45
April 86	521.67	416.07	105.60
May86	862.43	*394.05	468.38
June86	407.95	*936.40	(-) 528.45
July86	2155.92	301.57	1854.35
August86	3680.68	1270.02	2410.66
Sep.86	9517.36	1719.95	7797.41
Oct.86	2641.05	532.90	2108.15
Nov.86	1686.27	1331.99	354.28
Dec.86	4555.40	1488.46	3066.94
Jan.87	4746.09	1137.31	3608.78
Feb.87	4022.82	1460.19	2562.63
March87	753.15	* 272.15	486.00
April87	85.44	* 154.55	(-) 69.11
May87	658.05	* 76.60	581.45
June87	796.14	* 958.44	(-) 162.30
July87	6005.82	331.21	5674.61
Aug.87	-	* 141.65	(-) 141.65
Sep.87	10593.24	2280.24	8313.00
Oct.87	6742.03	1407.83	5334.20
Nov.87	560.62	495.57	65.05
Dec.87	5324.85	908.55	4417.30
Jan.88	1621.34	504.10	1117.24
Feb.88	2812.00	864.25	1947.75
March.88	7245.63	1316.63	5929.00
April88	1663.85	1131.10	532.75
May88	2423.35	825.05	1598.30
June88	748.12	* 887.32	(-) 139.20
July88	4944.30	827.54	4116.76
Aug.88	1203.52	* 1470.59	(-) 267.07
Sept.88	1164.45	1108.31	56.14
Oct.88	16419.36	1103.44	15315.92
Nov.88	1241.42	784.26	457.16
Dec.88	4235.68	*1947.27	2288.41
Jan.89	1419.05	*1642.62	(-) 223.57
Feb.89	6519.39	1272.42	5246.97
March89	6223.16	2061.93	4161.23
April89	3886.31	1800.66	2085.65
	140921.39	37562.19	103359.20

Net Expenditure over maintenance. Rs. 103,359.20

Total Column(4) 1,04390.55
(-) 1531.35
1,03359.20

Expenditure marked * includes expenditure of previous months charged during these months.

Supdt. of Post Offices,
Sitapur Dn.261001.

R.S.Gupta

SP/Con

Annexure -

A18

A13

37

12.9.89

Dear Ma-dam,

Kindly refer to your DO No.Tech.A/m-5/DIV/mv/
Ch.III/2 dt.18.8.89 and my DO of even no. dt.31.8.89.
The information about the average Kms. covered by Inspect-
ion Vehicle USX 3919 of Sitapur is as follows:

This vehicle covered a distance about
55000 Kms.(54295) from 1.1.86 to 30.4.89 and consumed
fuel about 11000 Ltrs costing Rs.37562-19 P., the average
thus calculated covered by the Vehicle comes to
(55000/11000) = 5 Kms. approximately per liter.

This Vehicle remained attached to various
officers in the DPS/CO at Lucknow during the following
periods;

14.1.86 to 21.1.86, 18.2.86 to 20.2.86, 4.8.86 to
23.9.86, 3.11.86 to 15.11.86, 1.1.87 to 12.1.87,
2.2.87 to 14.2.87, 27.5.87 to 15.6.87, 7.8.87 to
10.8.87, 2.2.89 to 11.2.89 and 22.2.89 to 26.2.89
and covered a distance of about 10954 Kms. During this
period the fuel charges might have been sanctioned by the
Officers and charged to accounts at Lucknow. These charges
if any have not been included at Sitapur, if included
in the above expenditure will further reduce the average
covering of Kilometer by this aforesaid Inspection Vehicle.
This may kindly be included in my DO dt.31.8.89.

With regards.

Yours Sincerely,

(R.S. Gupta)

To,
Mrs. Meera Handa I.P.S.
Vigilance Officer
% the Chief P.M.G UP
Lucknow.226001.

Hum

भारतीय डाक विभाग

कार्यालय निदेशक डाक सेवाएँ, लखनऊ क्षेत्र, लखनऊ- 226007.
ज्ञापन सं०: आरडीएल/अपील-176/89/13 लखनऊ दिनांक 31.12.89

यह श्री मुक्ति नाथ तिवारी, जीप चालक, सीतापुर द्वारा अधीक्षक डाकघर, सीतापुर मण्डल, सीतापुर के ज्ञापन सं या बी/एमएन/तिवारी/डिस्ट-1 दिनांक 31.8.89 में उनके विरुद्ध पारित अंग्रेजी वेतनवृद्धि को तीन वर्ष की अवधि के लिये बिना संशयो प्रभाव के अवसर करने सम्बन्धी दण्डादेश के विरुद्ध तथा ज्ञापन संख्या बी/एमएन/तिवारी/डिस्ट-द्वितीय दिनांक 26.7.89, बी/एमएन/तिवारी/डिस्ट-तृतीय दिनांक 31.7.89 द्वारा दुर्भावनापूर्ण आरोप पत्रों के विरुद्ध दिनांक 6.10.89 को प्रेषित अपील का प्रकरण है। अपील काल व्यतीत नहीं है परन्तु अधीक्षक डाकघर सीतापुर ने इस कार्यालय के समसंख्यक पत्र दिनांक 20.10.89 तथा दिनांक 28.11.89 के अनुरमारक के बावजूद अभी तक वांछित अभिलेखों तथा टिप्पणों के साथ अग्रसारित नहीं की है फलतः स्वयं में पूर्ण अपील का निरतारण करने का निर्णय लिया जाना न्याय हित में आवश्यक हो गया है।

2.1 अपीलकर्ता के विरुद्ध अधीक्षक डाकघर सीतापुर के दिनांक 26.7.89 द्वारा केन्द्रीय सिविल सेवा वर्गीकरण, नियंत्रण एवं अपील नियमावली 1965 के नियम-16 के अन्तर्गत प्रारम्भ की गई अनुशासनात्मक कार्यवाही में यह आरोपित किया गया था कि उन्होंने बिना पूर्व सूचना के तथा बिना अधिकांश पूर्व स्वीकृत कराये दिनांक 01.5.89 से 02.5.89 तक इयू.टी. से अनुपस्थित रहकर डाक तार नियमावली छण्ड-3 के नियम-62 का उल्लंघन किया और वापस आकर उपस्थित पंजिका में उक्त तिथियों में हस्ताक्षर बनाकर केन्द्रीय सिविल सेवा आचरण नियमावली 1964 के नियम-3 ||i||, ||ii||, ||iii|| एवं ||iv|| के प्रावधानों का उल्लंघन किया।

2.2 उपरोक्त के अतिरिक्त अपीलकर्ता के विरुद्ध जारी 26.7.89 को ही जारी दूसरे आरोप पत्र में अपीलकर्ता के विरुद्ध यह आरोप लगाया गया था कि उन्हें 8.5.89 से 26.5.89 तक का अधिकांश स्वीकृत किया गया था किन्तु कार्यमुक्त के पूर्व दिनांक 9.5.89 को घोष पोस्टमार्टर जनरल के सीतापुर आगमन के अवसर पर उन्होंने जीप चलाते-हँकार करके तथा 27.5.89 के बजाय 30.5.89 को कार्यभार ग्रहण करके केन्द्रीय सिविल सेवा आचरण नियमावली 1964 के नियम-3 ||i||, ||ii|| का उल्लंघन किया।

2.3 दिनांक 31.7.89 को जारी तीसरे आरोप पत्र में यह आरोप लगाया गया था कि अपीलकर्ता ने 3.5.89 को अपरान्ह अधीक्षक डाकघर सीतापुर के द्वारा जीप लखनऊ ले चलने के मौखिक निर्देश की अवहेलना करते हुये 3.30 बजे कार्यालय छोड़ दिया और इस प्रकार केन्द्रीय सिविल सेवा आचरण नियमावली 1964 के नियम-3 ||i||, ||ii|| व ||iii|| के प्रावधानों का उल्लंघन किया।

3. अपीलकर्ता ने सभी तीनों आरोप पत्रों के संदर्भ में अपने अलग अलग बचाव प्रतिवेदन 5.8.89 तथा 1.9.89 को प्रस्तुत किये। अधीक्षक डाकघर ने 26.7.89 को नियम-16 के अन्तर्गत प्र जारी प्रथम आरोप पत्र से सम्बन्धित प्रकरण को निर्णित करके उपरोक्त दण्डादेश पारित किया जिसके विरुद्ध यह अपील प्रस्तुत है। शेष

Ans

दो प्रकरणों में बधाव प्रतिवेदन प्राप्त हो जाने पर भी बिना किसी प्रत्यक्ष वैध कारण के अब तक निर्णय नहीं लिया गया है।

4. अपनी वर्तमान अपील में अपीलकर्ता ने कारण बताते हुये अधीक्षक डाक्टर सीतापुर द्वारा उनके विरुद्ध विद्वेष की भावना रखने तथा उसी विद्वेष के कारण छोटी छोटी न्याय्य घटनाओं को आधार बनाकर स्काधिक आरोप पत्र मात्र दीण्डित करने के क्षेत्र को विस्तृत बनाने के उद्देश्य से जारी करने, आरोप पत्रों में लांछन लगाने के बजाय अपराध के विषय में पूर्व निश्चिता निष्कर्ष प्रकट करने, बधाव प्रतिवेदन में दिये गये तर्कों पर निष्पक्ष विचार किये बिना अपराध की तुलना में अत्यधिक कठोर दण्ड दिये जाने तथा कुछेक वाह्य तथ्यों पर दण्डादेश आधारित करने विषयक तर्क दिये हैं।

5. अपील की विषय वस्तु तथा उरके साथ संलग्न किये गये अभिलेखों पर सम्यक् विचार करने के उपरान्त मैं निम्नलिखित निष्कर्षों पर पहुँचा:-

5.1 अपीलकर्ता का यह तर्क कि अधीक्षक डाक्टर सीतापुर ने उसके स्थानान्तरण आदेश के निरस्त हो जाने के बाद विद्वेषवश उसके प्रति आक्रामक रवैया अपनाकर ऐसी छोटी छोटी घटनाओं के आधार पर तीन आरोप पत्र जारी किये जो सामान्यतया अधिक से अधिक प्रशासनिक धेतावनी दे आदि देकर निष्पत्ति हो सकती थी, वस्तुतः संगत और स्वीकार्य लगता है। अपीलकर्ता के विरुद्ध नियम-16 के अन्तर्गत जारी तीनो आरोप पत्र डाक तार नियमावली सण्ड-3 के नियम-2 §§, §§ सम्मिलित डाक महानिदेशक के पत्र संख्या 15/48/87-बीआईजी-तृतीय दिनांक 17.12.87 की मूल भावना के स्वर्धा प्रतिकूल हैं।

5.2 अपीलकर्ता का यह तर्क भी संगत सम्मान्य है कि अनुशासनिक अधिकारी ने आरोप पत्र जारी करने में अपेक्षित स्तर्कता नहीं बरती है जिसके फलस्वरूप सभी आरोप पत्र अवधार सम्मिलित कदाचार के लांछनों के स्थान पर अनुशासनिक अधिकारी द्वारा विचारित निष्कर्ष होकर रह गये हैं। निश्चय ही ऐसे आरोप पत्र डाक तार नियमावली सण्ड-तीन के नियम-4 §§ के अनुसार दूषित होने के कारण निरस्त होने योग्य हैं।

5.3 (क) अपीलकर्ता का कथन है कि दिनांक 1.5.89 तथा 2.5.89 को वह पूर्व अधीक्षक श्री सिन्हा के साथ वर्तमान अधीक्षक की सहमति तथा मौखिक निर्देश के पालन में गया था परन्तु अब वर्तमान अधीक्षक अपने मौखिक निर्देश को अस्वीकार कर रहे हैं। वस्तुतः एक जीप चालक के पद पर नियुक्त व्यक्ति को अपने अधिकारी के मौखिक निर्देश का पालन न करने की घृष्टता को अपेक्षा नहीं की जा सकती। इस प्रकरण में यह दृष्टव्य है कि अधीक्षक डाक्टर ने 30.5.89 के पत्र द्वारा 1.5.89 से 2.5.89 तथा 27.5.89 से 29.5.89 तक की अनुपस्थिति के विषय में स्पष्टीकरण मांगा था। इस पत्र में 9.5.89 को अपीलकर्ता द्वारा चीफ पोस्टमास्टर जनरल के आगमन प्रर के अवसर पर जीप चलाने से इंकार करने की घटना का कोई उल्लेख नहीं था। अपीलकर्ता ने उक्त पत्र के उत्तर में अपना स्पष्टीकरण प्रेषित कर दिया था फिर भी उसी स्तर पर आवश्यक निर्णय न करके अधीक्षक ने दो

Aub

अलग अलग आरोप पत्र 26.7.89 को जारी कर दिये जबकि आरोप पत्र जारी करने की अनिवार्यता की दशा में भी केवल एक आरोप पत्र जारी करना भी पर्याप्त था। निश्चय ही अनुशासनिक अधिकारी द्वारा ऐसा करने के पीछे दण्ड देने के द्ये को विस्तृत करने की भावना रही होगी।

§ग§ पुनश्च 31.8.89 के दो अलग अलग आदेशों द्वारा 1.5.89 से 2.5.89 तक की अपील को "डायजनान" तथा 25.5.89 से 29.5.89 तक की अपील को "ओवररटेयल आफ लोव" घोषित किया गया है जो कि अपीलकर्ता द्वारा किये गये अपराध के लिये पर्याप्त दण्ड है और इसके अतिरिक्त अन्य किसी दण्ड का औचित्य नहीं रह जाता है।

5.4 अपीलकर्ता का यह तर्क भी मान्य है कि अनुशासनिक अधिकारी द्वारा कतिपय वाह्य तथ्यों को दण्डादेश में आधार बनाया गया है जिनके विषय में न तो आरोप पत्र में कोई उल्लेख किया गया था न ही उन पर उसे बयास का अवसर दिया है। अपीलकर्ता ने उदाहरण स्वरूप दण्डादेश का वाक्य "This further makes against him" उद्धृत किया है जिसकी पुष्टि दण्डादेश से भी होती है। इस प्रकार के शिथिल निष्कर्ष प्रतिपादित करना अनुशासनिक अधिकारी के विवेक का ही परिष्कार है।

5.5 यह भी उल्लेखनीय है कि अपीलकर्ता के विरुद्ध नियम-14 के अन्तर्गत जारी आरोप पत्र दिनांक 31.7.89 के विरुद्ध अपीलकर्ता द्वारा 4.9.89 को प्रस्तुत प्रतिवेदन में भी अनुशासनिक अधिकारी को केन्द्रीय रिजर्व सेवा §वर्गीकरण, नियंत्रण, अपील§ नियमावली 1965 के नियम-12 के नीचे भारत सरकार के आदेश संख्या 4 §ii§ के उल्लंघन का दोषी पाया गया था फलतः इस कार्यालय के ज्ञापन संख्या आरडीएल/विज/एम-1/17/89/13 दिनांक 4.9.89 द्वारा उस प्रकरण में तदर्थ अनुशासनिक अधिकारी नियुक्त करने का आदेश पारित करना पड़ा था।

6. उपरोक्त तथ्यों के परिप्रेक्ष्य में कोई भी यह मानने के लिये वाध्य होगा, और मैं भी वाध्य हूँ कि अधीक्षक डाकघर सीतापुर ने अपीलकर्ता के विरुद्ध व्यक्तिगत द्वेष की पुष्टि के लिये उसे अकारण प्रताड़ित स्वप्न दीण्डित करने के निहित उद्देश्य स्वप्न दुर्भावना से अनुशासनिक अधिकारी के अधिकारों का दुरुपयोग किया है और इस प्रक्रिया में केन्द्रीय रिजर्व सेवा §वर्गीकरण, नियंत्रण अपील§ नियमावली 1965 तथा डाक तार नियमावली खण्ड-तृतीय में वर्णित अनुशासनिक कार्यवाही सम्बन्धी नियमों की मूल भावना से हटकर तथा उनकी अवहेलना कर कार्य किया है। तीनों विचारित आरोप पत्र नियमानुकूल न होने के कारण निरस्त होने योग्य है। दिनांक 31.8.89 के अधीक्षक डाकघर सीतापुर के ज्ञापन द्वारा अपीलकर्ता को दिया गया दण्ड भी निरस्त होने योग्य है। नियम-14 के अन्तर्गत जारी आरोप पत्र के विषय में इस कार्यालय के ज्ञापन दिनांक 04.9.89 द्वारा पहले ही आदेश पारित किया जा चुका है अस्तु इस स्तर पर अन्य आदेश वांछित नहीं है।



अमर देव यादव

उप निदेशक

Director Postal Services

Phone : 75761

अ० शा० पत्र संख्या
D. O. Letter No.

Annexure-A 20

निदेशक डाक सेवार्थे

लखनऊ क्षेत्र

न्यू हैदराबाद डाकघर

लखनऊ-226007

Director Postal Services

Lucknow Region

New Hyderabad P. O.

Lucknow-226 007

दिनांक Date जुलाई 21, 1989

प्रमाणित किया जाता है कि निदेशक डाक सेवार्थे लखनऊ के निर्देशानुसार श्री मुक्ति नाथ तिवारी, ड्राईवर कार्यालय अधीक्षक डाक घर सीतापुर को इस कार्यालय में 19-7-89 अपरान्ह को उपस्थित होने के लिए बुलाया गया था तथा उन्हें आज दिनांक 21.7.89 अपरान्ह को सीतापुर के लिए अपने कार्य हेतु उपस्थित होने के लिए खाली कर दिया गया।

॥ अमर देव यादव ॥

21/7/89

24/7

ANNEXURE I

Annexure

A21

Area

Statement of article of charge framed against
Sri Mukti Nath Toweri Joop Driver & SPQ's Sitapur

ARTICLE I

Sri Mukti Nath Toweri while functioning as Joop Driver Sitapur on 13.7.89 tried to kill Sri R.S. Gupta Supdt. of Post Office Sitapur in a Bus-Joop accident Sitapur-Lucknow road near Hussainganj PO entry road by placing the Joop facing north side on mid Sitapur-Lucknow road and thereby committed grave misconduct, failed to maintain absolute devotion to duty and acted in a manner unbecoming of a Govt. servant contravening provisions of rule 3 (1) (ii) & (iii) of CCS (Conduct) Rules 1964.

ANNEXURE II

Statement of imputation of misconduct or misbehaviour
in support of the article of charge framed against
Sri Mukti Nath Toweri Joop Driver & the SPQ's Sitapur.

ARTICLE I

On 13.7.89 Sri Mukti Nath Toweri drove the Joop USX 3919 to receive Chief PMG near Plywood Products Sitapur on Sitapur Lucknow Road. Sri Bhagirath ASPQ (T) Sitapur was accompanying Sri R.S. Gupta Supdt. of Post Office Sitapur in the Joop. The Joop reached there at about 14.00 hrs where Sri Ram Charan PRI(P) Sitapur was already waiting for Chief PMG. Dropping ASP(T) and PRI(P) to wait at road Sri R.S. Gupta visited Hussainganj PO for inspection of building alongwith SPQ Sri Surend Chandra Bajpai and returned to Sitapur road where PRI(P) and ASP(T) were waiting for Chief PMG towards the north side of road near Sweet shop. Sri M.N. Toweri instead parking the vehicle in the south side of Sitapur Road crossed the road in full speed knowing full well that fast vehicle movement on the road there and the accident zone area and tried to kill R.S. Gupta Supdt. of PO's Sitapur in an accident which was caused by the Bus driver of Govt. Roadways Bus by curving the Bus to the down side of the main road over Kuchha. Thus by the above act the said Sri M.N. Toweri is alleged to have committed grave misconduct, failed to maintain absolute devotion to duty and acted in a manner unbecoming of a Govt. servant contravening provisions of rule 3 (1) (ii) & (iii) of CCS (Conduct) rules 1964.

सुपु. ऑफ पोस्ट ऑफिस सीतापुर
261001
सुपु. ऑफ पोस्ट ऑफिस सीतापुर
261001

7. अतएव मैं स्तद्धारा, अपीलकर्ता को अपील स्वीकार करता हूँ तथा निम्न आदेश देता हूँ:

॥क॥ अधीक्षक डाकघर सीतापुर मण्डल, सीतापुर के उपरोक्त ज्ञापन दिनांक 31.8.89 द्वारा अपीलकर्ता को अगली वेतनवृद्धि बिना संघर्ष प्रभाव के तीन वर्ष अवसुद्ध किये जाने के आदेश को निरस्त करता हूँ तथा अपीलकर्ता को निर्दोष घोषित करता हूँ।

॥ख॥ अधीक्षक डाकघर, सीतापुर^{मण्डल}/सीतापुर, के अपीलकर्ता के विरुद्ध उपरोक्त दो ज्ञापन दिनांक 26.7.89 एवं 31.7.89 को निरस्त करता हूँ।

॥भानु प्रताप सिंह॥
निदेशक डाक सेवाये
लखनऊ क्षेत्र, लखनऊ-7.

प्रतिलिपि:

1. सम्बन्धित कर्मचारी को,
- 2-3. अधीक्षक डाकघर, सीतापुर मण्डल, सीतापुर,
- 4-5. क्षेत्रीय कार्यालय की पत्रावली,
6. अतिरिक्त।

Annex-A 20
अ० शा० पत्र संख्या
D. O. Letter No.



अमर देव यादव

उप निदेशक

Director Postal Services

Phone ; 75761

निदेशक डाक सेवार्थे

लखनऊ क्षेत्र

न्यू हैदराबाद डाकघर

लखनऊ-226007

Director Postal Services

Lucknow Region

New Hyderabad P. O.

Lucknow-226 007

दिनांक Date जुलाई 21, 1989

प्रमाणित किया जाता है कि निदेशक डाक सेवार्थे लखनऊ के निर्देशानुसार श्री मुक्ति नाथ तिवारी, ड्राईवर कार्यालय अधीक्षक डाक घर सीतापुर को इस कार्यालय में 19-7-89 अपरान्ह को उपस्थित होने के लिए बुलाया गया था तथा उन्हें आज दिनांक 21.7.89 अपरान्ह को सीतापुर के लिए अपने कार्य हेतु उपस्थित होने के लिए खाली कर दिया गया।

॥ अमर देव यादव ॥

21/7/89

24/7

Annoyance

A 21

Area

ARTICLE X

Sri Mukti Nath Tawari while functioning as
 Jeep Driver Sitapur on 13.7.89 tried to kill
 Sri R.S. Gupta Supdt. of Post Offices Sitapur in
 a Bus-Jeep accident on Sitapur-Lucknow road near
 Hussainganj PO entry road by placing the Jeep
 facing north side on mid Sitapur-Lucknow road and
 thereby committed grave misconduct, failed to
 maintain absolute devotion to duty and acted in
 a manner unbecoming of a Govt. servant contravening
 provisions of rule 3 (1) (ii) & (iii) of CCS
 (Conduct) Rules 1964.

Statement of Imputation of misconduct or misbehaviour
in support of the article of charges framed against
Sri Mukti Nath Towari Jeep Driver & the SPQ, Sitapur.

ARTICLE I

On 13.7.89 Sri Mukti Nath Toweri drove the JCB
USX 3919 to receive Chief PMG near Plywood Products
Sitapur on Sitapur Lucknow Road. Sri Bhagirath ASP(D)
(T) Sitapur was accompanying Sri R.S.Gupta Supdt. of
Post Office Sitapur in the Jeep. The Jeep reached
there at about 14.00 hrs where Sri Ran Chason PRI(P)
Sitapur was already waiting for Chief PMG. Dropping
ASP(T) and PRI(P) to wait at road Sri R.S.Gupta
visited Hussainganj PO for inspection of building
alongwith SPM Sri Surech Chnd Bajpai and returned
to Sitapur road where PRI(P) and ASP(T) were waiting
for Chief PMG towards the north side of road near
Sweet shop. Sri M.N.Toweri instead parking the
Vehicle in the south side of Sitapur Road crossed
the road in full speed knowing full well that Post
Vehicle moveout the road there and the accident
accident zone area and tried to kill R.S.Gupta
Supdt. of PO's Sitapur in a accident which was caused
by the Bus driver of Govt. Roadways Bus by curving
the Bus to the down side of the main road over Kuchha.
Thus by the above act the said Sri M.N.Toweri is
alleged to have committed grave misconduct, failed
to maintain absolute devotion to duty and acted in
a manner unbecoming of a Govt. servant contravening
provisions of rule 5 (1) (ii) & (iii) of CCS (Conduct)
rules 1964.

00000002

SUPBT. OF POST OFFICES SITAPUR DR.
SITAPUR-261001

भारतीय डाक विभाग A 224
DEPARTMENT OF POSTS INDIA

सं/स

उत्तर देते समय कृपया
निम्न संदेश दें
In reply
please quote

सेवा में
From

सेवा में
To

श्री जे. एम. सिन्हा
आजीसक डाक घर
रानीपुर प्रताप

क्रम संख्या
No. 510/200/2 हाफ / जे 5-9/1
दिनांक
Dated at - 26/10/1984
मार्ग में 20-4/84

विषय
SUBJECT

जीप-चाकर के पट पर
तत्पर रूप से कार्य करने
का अभाव प्रदान किए जाने
हेतु श्री मोहम्मद हकीम का
प्रार्थना पत्र दिनांकित 17.4.84

58/2
33
21/4/84

विषयान्तर्गत प्रार्थना पत्र आन्ध्र 5
मास्य (निरन्तर) के साथ साथ ही (निरन्तर)
कार्य आतंशक विचारार्थ शीघ्र जाता है।
उक्त प्रार्थना जो आतंशक (निरन्तर) दिनांकित
दिनांक 17.4.84 के साथ ही 21.4.84
अब तक प्राप्त हो गया है।

निरन्तर

⑥ द: उपोक्तानुसार

जमना

19/4/84

Annexure - A-23 (46)
P1

DEPARTMENT OF POSTS
OFFICE OF THE CHIEF POSTMASTER GENERAL, U.P. CIRCLE,
LUCKNOW.

Memo. No. STA/256-XA/90/1 Dated at Lucknow, the 6-3-1990

Subject :- Promotions, transfers and posting in PS Group 'B'
cadre in U.P. Circle.

The Chief Postmaster-General, U.P. has ordered the following transfers, postings and promotions :-

1. Shri R.S. Gupta, SPOs, Sitapur is transferred and posted as Assistant Director, Agra Region. He is attached in the office of PMG Kanpur under the supervision of DPS Kanpur, who is holding joint charge till the time regular DPS joins at Agra.
2. Shri S.K. Mishra, Asstt. Director in the office of PMG Kanpur is transferred and posted as Asstt. Director, Circle Office on his request and cost.
3. Shri R.R. Mishra, Asstt. Director, Gorakhpur Region, is transferred and posted as SPOs, Sitapur vide no. 1. Shri Mishra should be relieved locally without waiting his substitute.
4. Shri S.K. Srivastava, an approved Officer of PS Group 'B' (at present Postmaster, Hardoi) and re-allotted to U.P. Circle vide Directorate Memo. No. 9-52/89-SPG-I dated 10.1.90 is transferred and posted as Asstt. Director, Gorakhpur vice Shri R.R. Mishra. He should be relieved locally to proceed for his new assignment immediately.

Charge report should be submitted to all concerned.

(V.N. KAPOOR) 6/3
Asstt. Postmaster-General (Staff)
for Chief Postmaster-General, U.P.

Copy to :-

1. DG (Posts) - SPG-I Section, New Delhi.
2. Postmaster-General, Kanpur. / Lucknow
3. DPS, Lucknow/Kanpur/Gorakhpur.
4. Director Accounts (Postal), Lucknow.
5. Officers concerned.
6. SPOs Sitapur, Hardoi.
7. Sr. Postmaster, Gorakhpur.
8. Postmaster, Hardoi/Sitapur.
9. Spare.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW.

~~2-149/90 (L)~~

78

O.A. No. ~~61~~ of 1990 (L)

District Sitapur

Between

R.S. Gupta

... Applicant

Versus

Union of India and others.

... Respondents

SUPPLEMENTARY AFFIDAVIT

I, R.S. Gupta aged about 51 years s/o Sri Kripa Dayal Gupta at present working as Superintendent of Post Offices, Sitapur, the deponent do hereby state on oath as under:

1. That the deponent has filed the above mentioned application in this Hon'ble Tribunal which is pending.
2. That in para 6 of the application, facts have been stated which also referred about the malafide bias and prejudice of Sri B.P. Singh towards the applicant.
3. That some important aspect of the matter left to be included in these facts which has necessitated the filing of a supplementary affidavit.

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4. That regarding rotational transfers, instructions have been issued from Director General, Department of P & T, New Delhi to all Heads of Postal Circles and others and in this connection a communication No.69/24/79-SPB-I, dated 6th March, 1982 which also reproduced copy of communication No.69/4/79/SPB-I, dated 12th November, 1981 from Director General, Posts and Telegraph, New Delhi, to all the Heads of Postal Circles and others. A true copy of the same is annexed as Annexure No. ^A24 to this supplementary affidavit. ^{application}

5. That the official jeep No.USX 3919 as per departmental instructions was liable to be condemned and in this connection a communication No.31-5/89-MV, dated 12th May, 1989 was communicated to the applicant through Chief PMG, U.P., Lucknow Endt.No. dated 23.5.89 wherein information was required to be submitted direct to the authorities concerned on the proforma. A true photostat copy of the said communication is annexed as Annexure A-25 to this supplementary ^{application} affidavit. The applicant had acted under the rules and in accordance with the procedure prevalent in

6x. ~~As~~ the department as also under the instructions issued by the Chief Post Master General but still Sri Bhanu Pratap Singh, O.P.No.4 in order to harm and harass the applicant and on account of his prejudices, bias and malafides issued letter dated 21.7.89 (Annexure A-14) and letter dated 4.8.89 (Annexure A-15). The applicant has been advised to state that wherein ~~an~~ action has been taken in accordance with the prescribed rules as well as the procedure and also on the instructions

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issued by the superior authorities, no incumbent can either be ~~sensored~~ or taken to task by any subordinate authorities. In this matter, the Director, Postal Services is subordinate authorities to that of the Chief Post Master General and is also further subject to rules and regulations of the department. Thus, the action taken by Sri B.P. Singh, the Director, Postal Services by means of letter dated 21.7.89 and 4.8.89 are just malafides actions, unwarranted in law.

6. That Sri B.P. Singh, Director, Postal Services was so annoyed, prejudice with the applicant that on the same ~~x~~ file he wrote a letter to Sri R.L. Malhotra, Chief P.M.G., for the transfer of the applicant. The said matter was dealt in the office of the Chief Post Master General, vide File No.Tech.A/M-5/Division/MG/Chapter-III.

That

7. For getting a case registered in CBI in respect of TD fraud case of over Rs.12.95 lakhs the applicant had to undertake journey to CBI Office Lucknow vide orders contained in CPMG, U.P. No. Inv/M-3/51/87/8, dated 27.7.89 (filed as Annexure A-7). However, Sri B.P. Singh, Director, Postal Services made a serious adverse remarks in the letter dated 21.7.1989. The applicant submitted a detailed reply in this connection. A true photo copy of the said reply is annexed as Annexure No. 26 to this supplementary affidavit. *application*

8. That Sri B.P. Singh did not consider the instructions issued by Chief Post Master General, U.P. Circle, Lucknow, under whose direction the

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the journeys were taken but on account of malafide, prejudice and bias attitude towards the applicant, issued another letter dated 17.8.89 passing unwarranted strictures against the applicant.

9. That so far as matter relating to the annoyance of Sri B.P. Singh, with reference to the conduct of Sri Mukti Nath Tewari, Driver of the Jeep is concerned, the disciplinary proceedings were initiated. In one of the disciplinary proceedings increments for 3 years were with-held vide the order dated 31.8.89 passed by the applicant in his official capacity as Supdt. of Post Offices, Sitapur. Appeals were preferred against this order of punishment as well as against the Memorandum dated 31.8.89 for initiating disciplinary proceedings against Sri Mukti Nath Tewari. It may be mentioned here that appeal is provided under the orders of punishment and no appeal is provided against the memorandum of charges levelled against an incumbent.

That
10. Sri B.P. Singh, the Director, Postal Services, not only allowed the appeal and set aside the punishment ~~unwarranted~~ awarded on 31.8.89 by the applicant without the relevant file and further cancelled the memorandum of charges issued to Sri Mukti Nath Tewari vide the Memorandum dated ~~21.7.89 and 26.7.89~~ 26.7.89 and 31.7.89. A true photo copies of these memorandums are annexed as ANNEXURE NO.A-27 and 28 to this supplementary affidavit.

11. That the action taken by Sri B.P. Singh speaks

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in itself shows undue favour given to Sri M.N. Tewari Driver. This may be mentioned here that the appeal was decided without records and comments.

12. That the transfer orders passed against the applicant contained in Annexure A-23 is the result of these malafides prejudices and bias attitude of Sri B.P. Singh towards the applicant.

13. That the transfer orders have been obtained by Sri B.P. Singh, Director, Postal Services, under his influence from Sri S.P. Rai, Post Master General, (who has been transferred to Delhi after having been relieved on 12.3.90) and the transfer orders of the applicant has been passed on 6.3.90 after the orders of transfer of Sri Rai had been received in the Office of the Post Master General. Sri B.P. Singh also stands transferred to Assam.

Lucknow

Deponent
DEPONENT

Dated: 14.3.1990

Verification

I, the above named deponent do hereby verify that the contents of paras 1 to 13 of this supplementary affidavit are true to my knowledge and those stated in paras are believed to be true on the basis of records and legal advise.

Signed and verified this 14th day of March, 1990 in the Court's compound at Lucknow.

Deponent
DEPONENT

I identify the deponent who has signed before me.

Advocate
Advocate

AST

23 April 1952
5th March 1952 from D.
and 24th 25th of Post Office,
Singapore - 24/6/52

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Abstract

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- 4.3 As regards non-gazetted operating staff, they will also be liable to transfers from one station to another (within their respective recruiting units) on the basis of completion of station tenure of 4 years. Such transfers should also take into consideration the need for balancing of popular and non-popular stations so that popular stations are not monopolised by certain favoured employees. The station tenure of 4 years may, however, be extended to 6 years in individual cases in the public interest. The powers for extending the station tenure beyond the prescribed limit ~~for~~ in respect of the operative staff up to the level of LS officials will be exercised by the concerned Director of Postal Services/Director Telephones/Area Manager/Deputy General Manager and in the case of higher selection grade officials, by the Head of the Circles.

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4.4. Since the bulk of Junior -accounts officers are concentrated in the Circle Postal Accounts Officer, it may not be possible to rotate them from one station to another on the basis of a fixed tenure. However, for Junior Accounts Officers working outside the Circle Postal Accounts Offices i.e. in offices like SBCOs Postal Temp Depots, IIs and PLI, the same stipulation of station tenure of 4 years should apply. These, officers, after completion of tenure, should be brought back to postal Accounts Offices and the position in SBCOs etc. should be taken by those officials working in the Postal Accounts Offices. Junior Accounts Officers on promotion, as far as possible, should be posted outside the Circle in which their parent office is located. They may be brought back wherever there are vacancies to their parent office, after completion of their tenure if suitable vacancies are available in their original parent office. The JAOs and AOs should be rotated periodically within the Circle so as that they acquire varied experience.

5. The crucial date for computing the completion (or otherwise) of the tenure will be the 30th September.

6. Transfers may not be effected, save in exceptional circumstances (which will include administrative necessity) in the middle of the academic session.

7. Transfers may, as far as possible, be effected sufficiently in advance of the commencement of the academic year, officials who are due to complete the tenure by the 30th of September (in any year) should be transferred in the preceding April-June period or the academic session. Those who are completing the tenure after the 30th of September, should be transferred in December of the same year or in April-June of the following year depending upon the starting date of the academic session. Orders in respect of rotational transfers should be issued in the middle of December, 1981, so that officers/officials keep themselves in readiness for moving to their station of posting by January or April-May, 1982, as the case may be, depending upon the academic session. In future, the same procedure will be followed.

8. Periods of leave taken in the course of a posting in a station will be counted as duty for the purpose of computation of the tenure period, except that continuous leave of any kind exceeding six months at a stretch will be excluded from the tenure period.

9. Periods of training/deputation exceeding six months at a time, both in India and abroad, will be excluded from the computation of tenure period. All other training/deputation periods will be counted as duty for the purpose of computation of tenure.

10. The staff who have two years or less to go on 30th September of each year before superannuation may be exempted from rotational transfer, as far as possible, and also given posting of their choice to the extent administratively feasible.

11. In the case of officers on deputation to other Departments/Ministries in the same station, the principles to be followed will be that they should not remain away from the field for too long. An officer, on return from deputation will as a rule be posted at a station different from the one he was working at before he proceeded on deputation. The same principle will be followed in respect of officers returning from foreign assignments. In exceptional cases, which should be rare, if the competent authority is satisfied that in the interest of the Department of posting of an officer at the same station on return from deputation/foreign assignment is necessary a departure from the rule may be made, but in that case the officer's service in the Department at the same station prior to his deputation/foreign assignment will be taken into account for calculating the total period of tenure at the station and on completion of the prescribed tenure, he will have to be transferred to another station. (for deputations less than 6 months, provisions under para 9 will apply).

Contd..3/-...

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12. In reckoning the period of stay of a Gazetted officer at a station, the period of non-gazetted service immediately preceding the gazetted service at the same station will be taken into account. On promotion from a non-gazetted grade to a gazetted grade, an official will be generally transferred to a different functional unit at a different station. It will, however, be ensured that no official, on promotion, may be posted to work in a post which requires the exercise of supervisory/inspectorial powers over the staff with whom he was working for a good period of time or immediately before his promotion.

13. Re-transfer of an officer/official to the station from which he was transferred should not be normally considered for a period of two years. In other words, an officer/official should spend a minimum of two years at the station to which he is transferred before he can be considered eligible for re-transfer. The two years break is, however, only a minimum condition and it will not entitle an officer/official to claim re-transfer to the old station in reference to others who have spent longer periods outside. Re-transfer after a break of two years may be considered on administrative as well as compassionate grounds. In such cases, an re-transfer, an officer/official will count his tenure at the old station afresh for the purpose of further rotational transfer. Re-transfer before the completion of two years may be considered only in extreme public interest or on extreme compassionate grounds in very rare cases. Re-transfer of officers from Regional/Area Head Quarters to Circle head quarters may, however, be considered without the two-years restriction subject to exigencies of service and the rotational of station tenure.

14. Transfers on promotion may be ordered keeping in view the exigencies of public service, notwithstanding non-completion of tenure by an officer/official at a station. When transferring on promotion to a post involving all-India transferability, efforts should be made, subject to public interest, to give posting in the same State/Circle (where the Circle comprises of more than one state) or region. If transferred to outside stations for lack of vacancies, the officer/official may, after joining duty ask for posting in his own State/Circle/Region. Efforts will be made, subject to public interest, to comply with request on the occurrence of a suitable vacancy provided that the re-transfer, if made before two years, will be treated as done at the request of the officer/official. No request for re-transfer will be considered with respect to any officer/official who does not join the station assigned to him.

15. Cases of extension of tenure, whether in a post or station, on compassionate grounds should be the exception and considered only in very deserving cases. Even in such cases, extension of the prescribed station tenure should not be granted for more than one year by the next superior authority and reasons therefor should be recorded on the file. Any proposal for extension beyond one year in respect of non-gazetted staff should be referred to the Directorate. In case of gazetted officers, proposals for granting extension even for one year should be referred to the Directorate.

16. Transfers in the interest of service may be ordered by the competent authority even though they do not fall within the purview of the above guidelines.

17. While taking transfers of officials/officers administrative needs of particular region/State should be kept in view.

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17. While taking transfers of officials/officers administrative needs of particular region/State should be kept in view.

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Copy of Communication letter No. 315/89-MV dated 12 May, 89
From Department of Posts New Delhi-1. Addressed to All Heads
of Circle.

Sub. Staff car/inspection vehicles.

Mindly furnish information on the subject in the following proforma. The controlling officers may send this information direct under intimation to your office so as to reach the Postal Directorate before 31.5.89. Staff car/inspection vehicle which is condemned but not replaced so far also should be included quoting reference of this office, if possible, so that case can be persued at this end.

Full design- nation & address of the contro- lling offi- cer.	Regist- ration No.	Make & type	Date of purchase	Date of Regn.	Kms cover- ed upto 30.3.89	Details of major engine overhaul ls if any	Details of major accide- nts if any	Rema- rks

No. Tech A/M-5/MMS/Plg/2

Dated at Lw. 23.5.89
DPS

Copy to all the SSPOs/SPOs in U.P. Circle. They are requested to submit the above information direct to Posta Director under intimation to this office.

Manager MMS Kanpur

Asstt. Director (MM)
For Chief P.M.G.U.P. Lucknow.

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Annexure 26

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भारतीय डाक विभाग

प्रेषक:

अधीक्षक डाकविभाग

सीतापुर मंडल, सीतापुर -261001

सेवा में :

निदेशक डाक सेवाएँ

लखनऊ क्षेत्र, लखनऊ-226007

पत्रांक एस0वी0/कान

दिनांक सीतापुर 31-7-89

विषय: बिना नियमानुसार अनुमति के अपने पुराण्ड से बारि जाने के बारे में ।

संदर्भ: आपका पत्रांक आरडीस्ल/स्सी/एम-10/सीतापुर/89/3
दिनांक 21-7-89 ।

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आदरणीय महोदय,

उपरोक्त पत्र के संदर्भ में निवेदन है कि मैं दिनांक 8-7-89 को रीजनल आफिस में मीटिंग हेतु गया था, 7-7-89 को सीस्टी तथा स्टोशानल स्टैंडिंग कॉमिशन के यहाँ गया। दिनांक 7-7-89 को ही मैं बीच में मुख्यडाकमहाधक्षक कार्यालय गया वहाँ पर श्री तिवारी जी [एसडी0आई] के मौखिक आदेशानुसार सीतापुर टीडी केस में सी0बी0आई0आफिस गया जहाँ उन्होंने [अधीक्षक सीबीआई] से सीतापुर टीडी केस के बारे में मेम्बर [ओ] द्वारा मांगी गई प्रगति के बारे में पूछने को कहा। जब मैं वहाँ गया तब अधीक्षक सीबीआई से 7-7-89 को मिला तो उन्होंने से किसी केस के बारे में जो उनके यहाँ चल रहा हो नहीं बताया तथा चलाने हेतु रिपोर्ट की कापी मांगी चूँकि कार्यालय मुख्य डाकमहाधक्षक के यहाँ पूरी प्रगति नहीं थी अतः एसडी0आई ने मुझे रीजनल कार्यालय लखनऊ भेजा। उप निदेशक साहब से मिलकर पूरी फोटो कापी लीपर जब तक समय 18-30 हो गया था मैं अतः 10-7-89 को पुनः अधीक्षक सीबीआई से प्रगति लेकर मिला तब उन्होंने केस डिस्कशन के बाद 18-7-89 को फिर बुलाया मैं सारी प्रोग्रेस एसडी0आई को देकर 18-7-89 को पुनः सीबीआई कार्यालय गया पर श्री सिन्हा अधीक्षक सीबीआई कानपुर गेले थे मैं वहाँ से आकर चीफ पी0एम0जी0कार्यालय आया तथा एसडी0आई तथा चीफ पोस्टमास्टर जनरल को अवगत कराया। चीफपोस्टमास्टर जनरल ने एसडी0आई के समक्ष केस की इम्पार्टेन्स को स्टेट किया। अधीक्षक सीबीआई 18-7-89 को रात देर से कानपुर से वापस आये अतः उन्हें मिलने दूसरे दिन 19-7-89 को सीबीआई कार्यालय हाज़िर हुआ

[Signature]

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उस दिन अधीक्षक सीबीआई तथा श्री कपूर डिप्टी अधीक्षक सीबीआई से केस के बारे में बातचीत हुई तथा उन्होंने 20-7-89 को 10-30 बजे फिर वार्ता हेतु बुलाया। वार्ता लगभग 1-00 बजे दोपहर में समाप्त हुई फिर मैं सीतापुर आ गया। उसी दिन 20-7-89 को लगभग 9-30 से 10-30 तक मैं उप निदेशक साहब के पास एसएसओलाल द्वारा दायर सीओसीटीओ के केस में वार्ता कर सीबीआई कार्यालय श्री आरओएनओकपूर डिप्टी अधीक्षक के पास चला गया था जहाँ उन्होंने 27-7-89, फिर 4-8-89 को रिकार्ड सहित सीबीआई लखनऊ में बुलाया है।

कृपया इस संबंध में चोफ पीओएमओजीओ के पत्र संख्या झाईएनवी/एम-3/51/87/8 दिनांक 27-7-89 का भी अवलोकन रीजनल ऑफिस फाइल आरडीएल/आईएलवी-डुप/87/16/पै2 में करने की कृपा करें जिससे वस्तुस्थिति पूर्णतः से स्वच्छ हो जायेगी।

केस की अर्जेंसी के कारण आपकी अनुमति नहीं प्राप्त कर सका भविष्य में आपकी आज्ञानुसार ही बाहर जाऊँगा।

आदर सहित।

भावदीय

॥ आरओएसओगुप्ता ॥

अधीक्षक डाक्टर सीतापुर-261001

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In no. 27

DEPARTMENT OF POSTS

O/O THE SUPDT. OF POST OFFICES SITAPUR DN. 261001

Memo No. B/M.N.Tewari/Disc.II Dated at Sitapur the, 26.7.09

* MEMORANDUM *

1. Shri. M.N.Tewari
is hereby informed that it is proposed to take action against him under Rule 16 of CCS(CCA) Rules 1965. A statement of the imputations of misconduct or misbehavior on which action is proposed to be taken as mentioned above is enclosed.
2. Shri. M.N.Tewari
is hereby given an opportunity to make such representation as he may wish to make against the proposal.
3. If Shri. M.N.Tewari
fails to submit the representation within 10 days of the receipt of this memorandum it will be presumed that he has no representation to make and order will be liable to be passed against Shri.
M.N.Tewari
EX PARTE.
4. The receipt of this memorandum should be acknowledged by SHRI.
M.N.Tewari

Supdt. of Post Offices
Sitapur Dn. 261001

REGISTERED A.D.

To,

Shri. Gouti Nath Tewari .

Jeep Driver & the SPOs Sitapur.

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20/7/09

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Am. 20/7/09

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Statement of imputation and misconduct against
Sri M.N.Tewari Jeep Driver DO Sitapur.

.....

Sri Mukti Nath Tewari Jeep Driver DO was granted Earned leave for the period from 8.5.89 to 26.5.89 but was not relieved. On 9.5.89 at the occasion of visit of Chief Postmaster-General to Sitapur HO he was required to drive the Jeep upto barrier to receive the Chief Postmaster-General. He came near the gate of the Jeep and refused to drive the Jeep on the plea that he was on leave. The above act of Sri M.N.Tewari created an embarrassing position before the Chief Postmaster-General as no alternate arrangement could be made. Sri M.N.Tewari did not prepare any charge report for handing over charge and returned to duty on 30.5.89 F/N after overstaying the leave granted by 3 days.

Thus by the above act the said Sri M.N.Tewari committed great misconduct and acted in a manner unbecoming of a Govt. servant, thereby contravened the provisions of rule 3 (1) (iii) of CCS (Conduct) rule 1964.

[Signature]
Supdt. of Post Offices
Sitapur Dn. 261001.

[Signature]
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Annexure 28

DEPARTMENT OF POSTS

O/O THE SUPDT. OF POST OFFICES SITAPUR DN. 261001

Memo No. B/ M.N. Tewari / Disc. III Dated at Sitapur the, 31.7.89

* MEMORANDUM *

1. Shri. M.N. Tewari, Jeep Driver

is hereby informed that it is proposed to take action against him under Rule 16 of CCS(CCA) Rules 1965. A statement of the imputations of misconduct or misbehavior on which action is proposed to be taken as mentioned above is enclosed.

2. Shri. M.N. Tewari

is hereby given an opportunity to make such representation as he may wish to make against the proposal.

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fails to submit the representation within 10 days of the receipt of this memorandum it will be presumed that he has no representation to make and order will be liable to be passed against Shri.

M.N. Tewari

EX PARTE

4. The receipt of this memorandum should be acknowledged by SHRI.

M.N. Tewari

Supdt. of Post Offices
Sitapur Dn. 261001

REGISTERED A.D.

To,

Shri. M.N. Tewari
. Jeep Driver & the SPO's Sitapur

2 reg. 5H

① 2nd 2000
31-7-89

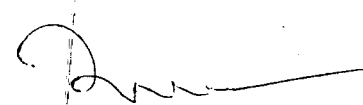
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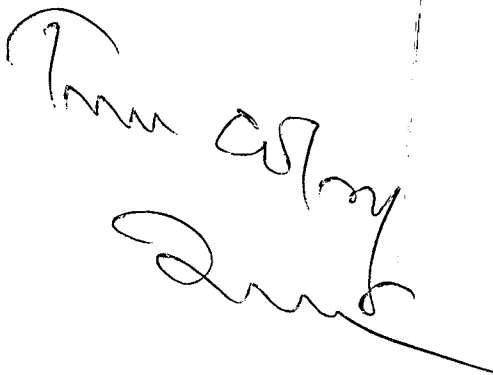
162

**Statement of imputation of misc-onduct or misbehaviour
against Sri MN Tewari Driver % SPO's Sitapur.**

Sri M.N.Tewari was required to drive the Jeep on 3.5.89 A/N from Sitapur to Lucknow in connection with meeting to be held in Regional Office Lucknow. ^{encl 57/89} He was accordingly informed at 10.00 AM on 3.5.89 by the undersigned as well as by the ASPD's (HQ). Sri M.N.Tewari left from office at 3.30 P.M. to avoid driving of Jeep after 4.00 PM on 3.5.89 without any permission or information.

Thus by the above act the aforesaid Sri M.N.Tewari disobeyed the orders and failed to maintain devotion to duty as required by him under rule 3 (1) (ii) and also committed grave misconduct by acting in a manner unbecoming to a Govt. servant in contravention of rule 3 (1) (iii) of CCS (Conduct) rules 1964.


Supdt. of Post Offices
Sitapur Dn.261001.


Mr. A. J. Singh

[वादो अपीलान्ट]

Central Administrative Tribunal

प्रतिवादी [रेस्पॉण्डेंट]

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बेकालतनामा

महोदय

टिकट

वादी (अपीलान्ट)

Roddy Shep Soble

बनाम *Minghri* प्रतिवादी (रेस्पाडेंट)

नं० मुकदमा ६५७९

सन १९७७

पेशी की ता०

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ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

2. Inca (Chaco)

John C. Gentry Slattery Case

वकील

...महोदय

एडवोकेट

नाम अदालत.

सूकट्टमा नं०००

नाम फरीकनः

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया लसूब करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करे मुकद्दमा उठावे या कोई रुपया जमा करे या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करे—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होना मैं यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

हस्ताक्षर: महा. पो. नं. १३३३२९
०० प्र. परिम. नं. ४२६००१

साक्षी (गवाह) साक्षी (गवाह)

दिनांक महीना — — — — — सन १९ १०

एषीकृत